

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Monday, November 11, 1957

No. 65

1. Oath or Affirmation

Eight members including six nominated members made and subscribed an oath or affirmation as follows and took their seats in the House:—

Four in Urdu,

Two in Hindi and

One each in English and Tamil.

2. Starred Questions

Thirtysix Starred Questions (Nos. 1 to 36) were put down on the order paper out of which twenty five were called. Original notices of Starred Questions Nos. 4, 10, 11, 28 and 30 were received in Hindi.

Twentytwo Starred Questions (Nos. 1—7, 9—11, 13—15, 17—24 and 28 were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including Starred Questions Nos. 8, 12, and 16 of which the questioners were absent) were laid on the Table.

3. Unstarred Questions

Thirtytwo Unstarred Questions (Nos. 1 to 32) were put down on the order paper. Original notices of Unstarred Questions Nos. 7, 9 and 14 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Obituary References

The Speaker made references to the passing away of Shri Sarangdhar Das, who was a member of the First Lok Sabha and Shri R. S. Sharma who was a member of the Old Central Legislative Assembly.

Thereafter members stood in silence for a minute as a mark of respect.

5. Adjournment Motions

(1) The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

- (i) Railway accident at Barnagore. Notice by Sarvashri S. M. Banerjee and K. T. K. Tangamani.
- (ii) Drought conditions in the States of Uttar Pradesh, Bihar, West Bengal, Orissa and Madhya Pradesh. Notice by Sarvashri S. M. Banner-Vajpayee and Premji R. Assar, H. H. Maharaja Pratap Keshari Deo and Shri Shibban Lal Saksena.

[P.T.O.]

(2) The Speaker postponed his decision on the admissibility of the adjournment motion given notice of by Shri B. C. Kamble regarding disturbances in Ramnadapuram District.

(3) The Speaker also postponed till the 12th November, 1957, his decision on the admissibility of the adjournment motion given notice of by Shri Bimal Comar Ghose regarding the statement made by the Minister of Rehabilitation at the Rehabilitation Ministers' Conference in Darjeeling in connection with the rehabilitation of future migrants from East Pakistan.

6. Intimation Re: arrest and conviction of Member of Parliament

The Speaker informed Lok Sabha that he had received the following telegram dated the 8th November, 1957, from the Deputy Commissioner, Gauhati:—

"Shri Hem Barua, Member, Lok Sabha, was arrested today by Gauhati Police for criminal trespass into Magistrate's Court, with others and for demonstrating in connection with oil refinery agitation. Later tried and sentenced to imprisonment till rising of Court under Section 448 I.P.C.."

7. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of S.R.O. No. 2912, dated the 14th September, 1957, under Sub-Section (3) of Section 27 of the Coal Bearing Areas (Acquisition and Development) Act, 1957, making certain amendments to the Coal Bearing Areas (Acquisition and Development) Rules, 1957.
- (2) A copy of the Reserve Bank of India (Amendment) Ordinance, 1957 (No. 6 of 1957) promulgated by the President on the 31st October, 1957 under the provisions of Article 123 (2) (a) of the Constitution.
- (3) A copy of the Delhi Prevention of Food Adulteration Rules, 1956, published in the Delhi Administration Notification No. F. 32 (47)/55—MT & CE, dated the 12th September, 1957, under sub-section (3) of Section 24 of the prevention of Food Adulteration Act, 1954.
- (4) A copy of the Notification No. S.R.O. 2974, dated the 21st September, 1957, under Sub-Section (3) of Section 49 of the Tea Act, 1953, making certain further amendments to the Tea Rules, 1954.
- (5) A copy of the Notification No. S.R.O. 2905, dated the 14th September, 1957, under sub-section (3) of Section 25 of the Rubber Act, 1947, making certain amendments to the Rubber Rules, 1955.
- (6) A copy of the Notification No. S.R.O. 3038, dated the 28th September, 1957, under Sub-Section (3) of Section 642 of the Companies Act, 1956, making certain amendment to the Companies (Central Government's) General Rules and Forms, 1956.
- (7) A copy each of the following Notifications making certain further amendments to the Central Excise Rules, 1944 under Section 38 of the Central Excise and Salt Act, 1944:—
 - (i) S.R.O. No. 2966, dated the 21st September, 1957.
 - (ii) S.R.O. No. 3218, dated the 12th October, 1957.

- (8) A list of concerns to which exemption under section 56-A of the Indian Income-Tax Act, 1922 has been granted during 1956-57, in pursuance of an assurance given on the 18th April, 1953 during the discussion on the Finance Bill, 1953.
- (9) A copy of the Ninth Annual Report of the Board of Directors of the Industrial Finance Corporation of India for the year ended 30th June, 1957, along with a Statement showing the assets and liabilities and Profit and Loss Account of the Corporation for the year, under sub-section (3) of Section 35 of the Industrial Finance Corporation Act, 1948.
- (10) A copy of each of the following Notifications under Sub-Section (4) of Section 43-B of the Sea Customs Act, 1878:—
- (i) S.R.O. No. 2718, dated the 26th August, 1957.
 - (ii) S.R.O. No. 2719, dated the 26th August, 1957 containing the Customs Duties Drawback (Dischromates) Rules, 1957.
 - (iii) S.R.O. No. 2782, dated the 31st August, 1957, making certain further amendments to the Customs Duties Drawback (Plastic Goods) Rules, 1954.
 - (iv) S.R.O. No. 2940, dated the 13th September, 1957.
 - (v) S.R.O. No. 2941, dated the 13th September, 1957 containing the Customs Duties Drawback (Carbon Paper) Rules, 1957.
 - (vi) S.R.O. No. 2946, dated the 16th September, 1957, making a further amendment to the Customs Duties Drawback (Artificial Silk) Rules, 1954.
 - (vii) S.R.O. No. 3273, dated the 11th October, 1957.
 - (viii) S.R.O. No. 3274, dated the 11th October, 1957, containing the Customs Duties Drawback (Cough Syrup) Rules, 1957.
- (11) A copy of the Notification No. S.R.O. 2914, dated the 14th September, 1957 under Sub-Section (6) of Section 3 of the Essential Commodities Act, 1955, cancelling the Ministry of Food and Agriculture Notification No. S.R.O. 1346, dated the 8th June, 1956.
- (12) A copy each of Directions Nos. 47A and 47B and Amendment to Direction No. 65(2) issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

8. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 14th September, 1957, Rajya Sabha had passed the Industrial Disputes (Banking Companies) Decision Amendment Bill, 1957.

9. Bill passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Industrial Disputes (Banking Companies) Decision Amendment Bill, 1957, as passed by Rajya Sabha.

[P.T.O.]

10. President's assent to Bills

(i) Secretary laid on the Table the following Bills passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to Lok Sabha on the 2nd September, 1957:—

- (1) The Railway Passenger Fares Bill, 1957.
- (2) The Finance (No. 2) Bill, 1957.
- (3) The Wealth-Tax Bill, 1957.
- (4) The Expenditure-Tax Bill, 1957.
- (5) The Minimum Wages (Amendment) Bill, 1957
- (6) The Dhoties (Additional Excise Duty) Amendment Bill, 1957.
- (7) The Forward Contracts (Regulation) Amendment Bill, 1957.
- (8) The Cotton Fabrics (Additional Excise Duty) Bill, 1957.
- (9) The Indian Succession (Amendment) Bill, 1957.
- (10) The Insurance (Amendment) Bill, 1957.
- (11) The Repealing and Amending Bill, 1957.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following Bills passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to Lok Sabha on the 2nd September, 1957:—

- (1) The Railway Protection Force Bill, 1957.
- (2) The Essential Commodities (Second Amendment) Bill, 1957.
- (3) The Legislative Councils Bill, 1957.
- (4) The Inter-State Corporations Bill, 1957.
- (5) The Foreign Exchange Regulation (Amendment) Bill, 1957.

11. Presentation of reports of Joint Committees

(1) Shri Govind Ballabh Pant presented the Reports of the Joint Committees on the following Bills:—

- (i) The Delhi Municipal Corporation Bill, 1957.
- (ii) The Delhi Development Bill, 1957.

(2) Shri S. V. Ramaswamy presented the Report of the Joint Committee on the Navy Bill, 1957.

12. Evidence on Bills laid on the Table

Shri Govind Ballabh Pant laid on the Table a copy of the evidence tendered before the Joint Committees on the Delhi Municipal Corporation Bill, 1957 and the Delhi Development Bill, 1957.

13. Statement by the Deputy Minister of Planning

The Deputy Minister of Planning made a statement correcting the reply given on the 24th August, 1957 to Starred Question No. 1130 regarding the rates of betterment levy.

14. Government Bill introduced

The Probation of Offenders Bill, 1957.

15. Government Bill Passed

The Industrial Disputes (Banking Companies) Decision Amendment Bill 1957, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Abid Ali.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Dr. K. B. Menon
- (3) Shri T. C. N. Menon
- (4) Pandit Thakur Das Bhargava
- (5) Shri K. R. Achar

Shri Abid Ali replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Abid Ali.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Pandit Thakur Das Bhargava
- (3) Shri Abid Ali.

The motion was adopted and the Bill was passed.

16. Government Bill under Consideration

The Industrial Finance Corporation (Amendment) Bill, 1957.

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The following members took part in the debate:—

- (1) Shri Naushir Bharucha
- (2) Shri Shripad Amrit Dange
- (3) Shri Radheshyam Ramkumar Morarka
- (4) Pandit Thakur Das Bhargava
- (5) Shri S. C. Gupta
- (6) Shri Tridib Kumar Chaudhuri
- (7) Shri Harish Chandra Mathur
- (8) Shri Bimal Comar Ghose
- (9) Shri N. Keshava
- (10) Shri V. P. Nayar
- (11) Shri Diwan Chand Sharma

Shri B. R. Bhagat spoke in reply to the debate and his speech was not concluded.

[P.T.O.]

17. Report of Business Advisory Committee

Pandit Thakur Das Bhargava presented the Tenth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th November, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, November 12, 1957

No. 66

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Saif F. B. Tyabji, who was a sitting Member of Lok Sabha.

Thereafter Members stood in silence for a minute as a mark of respect and the House adjourned for the day.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 13th November, 1957.)

CORRIGENDUM

In Bulletin—Part I, dated the 11th November, 1957, page 206, in item No. 5 (1) (ii), line 1, for 'Notice by Sarvashri S. M. Banner-' read 'Notices by Sarvashri Atal Bihari'.

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, November 13, 1957

No. 67

1. Starred Questions

Fifty-two Starred Questions (Nos. 75—98 and 100—127) were put down on the order paper out of which 16 were called. Starred Question No. 99 was transferred to the list of questions for the 22nd November, 1957. Original notices of Starred Question Nos. 88, 107, 110, 117 and 122 were received in Hindi.

Sixteen Starred Questions (Nos. 75 to 90) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

The replies to 38 Starred Questions (Nos. 37 to 74) which were put down on the order paper for the 12th November, 1957 were laid on the Table today, the House having adjourned without transacting any business on the 12th November, 1957.

2. Unstarred Questions

Seventy Unstarred Questions (Nos. 108 to 177) were put down on the order paper. Original notices of Unstarred Question Nos. 125, 129, 137, 138, 139, 144, 147, 149 and 164 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

Replies to 72 Unstarred Questions (33—97, 92—101, and 103—106) which were put down on the order paper for the 12th November, 1957 were also laid on the Table today. Unstarred Question No. 98 was transferred to the list of questions for the 25th November, 1957 and Nos. 102 and 107 were transferred to the list of questions for the 21st November, 1957.

3. Adjournment Motions

The Speaker withheld his consent to the moving of two adjournment motions given notice of by Shri Bimal Comar Ghose and Shrimati Renu Chakravartty respectively regarding the statement made by the Minister of Rehabilitation at the Rehabilitation Ministers' Conference in Darjeeling in connection with the rehabilitation of future migrants from East Pakistan.

[P.T.O.]

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Notification No. S.R.O. 3252, dated the 12th October, 1957, under Sub-section (3) of Section 22 of the Requisitioning and Acquisition of Immovable Property Act, 1952 making certain amendments to the Requisitioning and Acquisition of Immovable Property Rules, 1953.

(2) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

(i) Supplementary Statement No. III.—Second Session, 1957 of Second Lok Sabha.

(ii) Supplementary Statement No. IV.—First Session, 1957 of Second Lok Sabha.

(iii) Supplementary Statement No. VI.—Fifteenth Session, 1957 of First Lok Sabha.

(3) A copy of the annual Report of the All India Institute of Medical Sciences for the academic year 1956-57 (upto the 31st July, 1957), under Section 19 of the All India Institute of Medical Sciences Act, 1956.

(4) A copy of each of the following Notifications under Section 10 of the Mines and Minerals (Regulation and Development) Act, 1948:—

(i) S.R.O. 2911, dated the 14th September, 1957, making certain amendments to the Minerals Conservation and Development Rules, 1955.

(ii) S.R.O. No. 2984, dated the 21st September, 1957, making certain amendments to the Mining Leases (Modification of Terms) Rules, 1956.

(iii) S.R.O. No. 3233, dated the 12th October, 1957, making certain amendments to the Mineral Concession Rules, 1949.

(iv) S.R.O. No. 3234, dated the 12th October, 1957, making certain amendments to the Mineral Concessions Rules, 1949.

(v) S.R.O. No. 3346, dated the 19th October, 1957, making certain amendment to the Mining Leases (Modification of Terms) Rules, 1956.

(5) A copy of each of the following papers under Sub-section (2) of Section 16 of the Tariff Commission Act, 1951:

(i) Report (1957) of the Tariff Commission on the continuance of protection to the Titanium Dioxide Industry.

(ii) Government Resolution No. 8(1)TR/57, dated the 28th September, 1957.

(iii) Report (1957) of the Tariff Commission on the continuance of protection to the Plywood and Teachefts Industry.

(iv) Government Resolution No. 28(1)TP/57, dated the 30th September, 1957.

(v) Report (1957) of the Tariff Commission on the continuance of protection to the Diesel Fuel Injection Equipment Industry.

(vi) Government Resolution No. 21(5)TP/57, dated the 25th October, 1957.

- (vii) Government Notification No. 21(5)TP/57, dated the 25th October, 1957.
- (viii) Report (1957) of the Tariff Commission on the continuance of protection to the Sheet Class Industry.
- (ix) Government Resolution No. 14(1)TR/57, dated the 1st November, 1957.
- (x) Report (1957) of the Tariff Commission on the continuance of protection to the Machine Screw Industry.
- (xi) Government Resolution No. 18(1)TP/57, dated the 25th October, 1957.
- (xii) Report (1957) of the Tariff Commission on the continuance of protection to the Oil Pressure Lamps Industry.
- (xiii) Government Resolution No. 46(1)TR/57, dated the 1st November, 1957.
- (xiv) Government Notification No. 7(3)TR/57, dated the 29th October, 1957.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal presented the Eighth Report of the Committee on Private Members' Bills and Resolutions.

6. Calling attention to matter of Urgent Public Importance

Shri K. T. K. Tangamani called the attention of the Minister of Railways to the train collision at Kosma Railway Station on the 8th November, 1957.

The Deputy Minister of Railways made a statement in regard thereto.

7. Statement re: Government Business

The Prime Minister made a statement regarding the Government Business to be transacted during the current session.

8. Statement by the Deputy Minister of Home Affairs

The Deputy Minister of Home Affairs made a statement correcting the reply given on the 4th September, 1957 to a supplementary on Starred Question No. 1457 regarding Nicobar Islands.

9. Statement by the Minister of Finance

The Minister of Finance laid on the Table a copy of the statement on his visit to the U.S.A., Canada, U.K., and West Germany.

10. Government Bill introduced

The Reserve Bank of India (Second Amendment) Bill, 1957.

11. Statement re: Ordinance—Laid on the Table

A statement giving reasons for immediate legislation by the Reserve Bank of India (Amendment) Ordinance, 1957, as required under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha, was laid on the Table.

[P.T.O.]

12. Motion re: Tenth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Tenth Report of the Business Advisory Committee presented to the House on the 11th November, 1957.”

The motion was adopted.

13. Government Bill Passed

The Industrial Finance Corporation (Amendment) Bill, 1957

Shri B. R. Bhagat concluded his speech in reply to the debate on the motion for consideration of the Bill moved on the 11th November, 1957.

The motion for consideration was adopted and Clause-by-Clause consideration was taken up.

Clauses 3, 4, 6, 7 and 9 to 14 were adopted.

Clauses 2, 5 and 8 were adopted as amended.

New Clause 15 was also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. R. Bhagat.

The following members took part in the debate:—

- (1) Shri Mulchand Dube
- (2) Shri B. R. Bhagat

The motion was adopted and the Bill, as amended, was passed.

14. Government Bill—Motion for reference to Joint Committee Adopted

The Mines and Minerals (Regulation and Development) Bill, 1957

The motion for reference of the Bill to a Joint Committee was moved by Shri Keshava Deva Malaviya.

The following members took part in the debate:—

- (1) Shri Naushir Bharucha
- (2) Shri K. T. K. Tangamani
- (3) Pandit Thakur Das Bhargava
- (4) Shri Nemi Chandra Kasliwal
- (5) Shri Tridib Kumar Chaudhuri
- (6) Shri Ansar Harvani
- (7) Shri C. R. Basappa
- (8) Shri Surendranath Dwivedy
- (9) Shri Sinhasan Singh
- (10) Shri T. C. N. Menon
- (11) Shri M. Shankaraiya
- (12) Shri J. M. Mohamed Imam
- (13) Shri N. R. M. Swamy

Shri Keshava Deva Malaviya replied to the debate.

The motion was adopted in the following form:—

“That the Mines and Minerals (Regulation and Development) Bill, 1957, be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:—

1. Shri C. R. Pattabhi Raman
2. Shri T. N. Viswanatha Reddy
3. Shri Liladhar Kotoki
4. Shri Ghanshyamlal Oza
5. Shri P. C. Bose
6. Shri Vidya Charan Shukla
7. Shri H. C. Heda
8. Shri K. G. Wodeyar
9. Dr. N. C. Samantsinhar
10. Shri Hem Raj
11. Shri Jaswantraaj Mehta
12. Shri Keshava Deva Malaviya
13. Shri Rup Narain
14. Shri Arun Chandra Guha
15. Shri Bibhuti Bhushan Das Gupta
16. Shri T. B. Vittal Rao
17. Shri Khushwaqt Rai
18. Shri Ignace Beck
19. Shri Shankarrao Khanderao Dige
20. Sardar Swaran Singh

and 10 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 9th December, 1957;

that in other respects the Rules of Procedure of this House relating to the Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee.”

15. Government Bill under consideration

The Indian Tariff (Amendment) Bill, 1957

The motion for consideration of the Bill was moved by Shri Manubhai Shah.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 14th November, 1957.)

M. N. KAUL,
Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, November 14, 1957

No. 68

1. Starred Questions

Forty-two Starred Questions (Nos. 128—169) were put down on the order paper out of which twenty-seven were called. Original notices of Starred Questions Nos. 128, 133, 139, 158, 161 and 169 were received in Hindi.

Twenty-one Starred Questions (Nos. 128—132, 134—136, 138—140, 142, 143, 145, 147—150 and 152—154) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 133, 137, 141, 144, 146 and 151 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-eight Unstarred Questions (Nos. 178—225) were put down on the order paper. Original notices of Unstarred Questions Nos. 190, 191, 199, 200, 208, 213 and 214 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Report of the Second Finance Commission together with an Explanatory Memorandum on the action taken thereon in pursuance of article 281 of the Constitution.

(2) A copy of the Public Debt Rules, 1946 as amended up-to-date under sub-section (3) of section 28 of the Public Debt Act, 1944.

*(3) A copy of the Notification No. S.R.O. 2515/R/Amdt/XVII, dated the 3rd August, 1957, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.

(4) A copy of the Notification No. S.R.O. 3062/R/Amdt/XVIII, dated the 28th September, 1957, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.

*The notification was previously laid on the Table on the 29th August, 1957 and was re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

(5) A copy each of the following Notifications under sub-section (3) of Section 26 of the Khadi and Village Industries Commission Act, 1956, making certain amendments to the Khadi and Village Industries Commission Rules, 1957:—

- (i) S.R.O. 3051, dated the 28th September, 1957.
- (ii) S.R.O. 3333, dated the 19th October, 1957.
- (iii) S.R.O. 3536, dated the 8th November, 1957.

(6) A copy of the Notification No. S.R.O. 3329, dated the 19th October, 1957, under sub-section (3) of Section 25 of the Rubber Act, 1947, making certain further amendment to the Rubber Rules, 1955.

(7) A copy of each of the two Reports by Shri H. V. Pataskar on the border dispute between the States of Andhra Pradesh and Madras in pursuance of an assurance given on the 12th September, 1957 in reply to Starred Question No. 1724 regarding Madras-Andhra Border dispute.

(8) A copy of the Annual Report of the Board of Directors of the National Industrial Development Corporation (Private) Limited along with the Audited Accounts of the Corporation for the year ended the 31st December, 1956, under sub-section (1) of Section 639 of the Companies Act, 1956.

(9) A copy of the Coal Mines Regulations, 1957, published in the Notification No. S.R.O. 3419, dated the 24th October, 1957, under sub-section (7) of Section 59 of the Mines Act, 1952.

(10) A copy of the summary of proceedings of the 15th Session of the Indian Labour Conference held in New Delhi in July, 1957.

(11) A copy of each of the following Notifications under Sub-section (4) of Section 43-B of the Sea Customs Act, 1878.

- (i) S.R.O. No. 3141, dated the 5th October, 1957.
- (ii) S.R.O. No. 3142, dated the 5th October, 1957 containing the Customs Duties Drawback (Zip fasteners) Rules, 1957.

4. Calling Attention to Matter of Urgent Public Importance.

Shri N. R. M. Swamy to call the attention of the Minister of Railways to the situation resulting from breaches caused to the railway track at Vjayawada—Madras section of Southern Railway.

The Deputy Minister of Railways laid on the Table a copy of the statement in regard thereto.

5. Government Bills Passed

- (i) *The Indian Tariff (Amendment) Bill, 1957.*

Further discussion on the motion for consideration of the Bill moved on the 13th November, 1957, was resumed.

The following members took part in the debate:—

- (1) Shri V. P. Nayar
- (2) Shri Upendranath Barman
- (3) Shri Bimal Comar Ghose
- (4) Shri Arun Chandra Guha

- (5) Shri Naushir Bharucha
- (6) Shri Nemi Chandra Kasliwal
- (7) Shri N. Keshava

Shri Manubhai Shah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Manubhai Shah.

The following members took part in the debate:—

- (1) Shri V. P. Nayar
- (2) Shri Manubhai Shah.

The motion was adopted and the Bill was passed.

(ii) *The Public Employment (Requirement as to residence) Bill, 1957.*

The motion for consideration of the Bill was moved by Shri B. N. Datar.

The following members took part in the debate:—

- (1) Shri Arun Chandra Guha
- (2) Shri Dasaratha Deb
- (3) Pandit Thakur Das Bhargava
- (4) Shri Devulapalli Venkateswar Rao
- (5) Shri Shree Narayan Das
- (6) Shri Yadav Narayan Jadhav
- (7) Shri Hem Raj

Shri B. N. Datar replied to the Debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1 and the Enacting Formula were also adopted.

The Long Title was adopted as amended.

The motion that the Bill, as amended, be passed was moved by Shri B. N. Datar.

The following members took part in the debate:—

- (1) Shri S. Easwara Iyer
- (2) Shri K. R. Achar
- (3) Pandit Thakur Das Bhargava
- (4) Shri B. N. Datar.

The motion was adopted and the Bill, as amended, was passed.

[P.T.O.]

6. Government Bill Under Consideration

The Probation of Offenders Bill, 1957

The motion for consideration of the Bill was moved by Shri B. N. Datar and his speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 15th November, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, November 15, 1957

No. 69

1. Starred Questions

Thirty-seven Starred Questions (Nos. 170—206) were put down on the order paper out of which twenty-five were called. Original notices of Starred Questions Nos. 176, 193 and 201 were received in Hindi.

Twenty Starred Questions (Nos. 170—181, 184—186, 188, 189, 192, 193 and 194) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including Starred Questions Nos. 182, 183, 187, 190 and 191, of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-nine Unstarred Questions (Nos. 228—240, 242—265 and 267—306) were put down on the order paper. Unstarred Question No. 241 was transferred to the List of questions for the 25th November, 1957. Original notices of Unstarred Questions Nos. 238, 239, 243, 244, 250, 251, 252, 260, 263, 264, 278, 280 and 281 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Goods Train Collision at Cuddapah addressed to the Minister of Railways was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

* (1) A copy of the Notification No. S.R.O. 2726, dated the 31st August, 1957, under sub-section (2) of Section (3) of the All India Services Act, 1951, making certain amendments to the Indian Administrative Service (Pay) Rules, 1954.

(2) A Copy of the Notification No. 3391, dated the 26th October, 1957, under sub-section (2) of Section (3) of the All India Services Act, 1951, making certain further amendment to the Indian Administrative Service (Pay) Rules, 1954.

*The notification was previously laid on the Table on the 7th September, 1957 and was re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

(3) A copy of each of the following Reports under sub-section (2) of Section 37 of the Air Corporations Act, 1953:—

- (i) Annual Report of the Indian Airlines Corporation for the year 1956-57.
- (ii) Annual Report of the Air India International Corporation for the year 1956-57.

(4) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

- (i) S.R.O. 2987, dated the 21st September, 1957.
- (ii) S.R.O. 2988, dated the 21st September, 1957.

5. Statement re: Government Business

The Minister of State in the Ministry of Home Affairs made a statement regarding the order of Government Legislative and other Business for the week commencing the 18th November, 1957.

6. Government Bill under consideration

The Probation of Offenders Bill, 1957.

Shri B. N. Datar concluded his speech on the motion for consideration of the Bill moved on the 14th November, 1957.

An amendment for the circulation of the Bill for the purpose of eliciting opinion thereon by the 31st March, 1958 was moved by Shri Naushir Bharucha.

An amendment for the circulation of the Bill for the purpose of eliciting opinion thereon by the 31st January, 1958 was moved by Pandit Thakur Das Bhargava.

An amendment for the reference of the Bill to a Select Committee was moved by Pandit Thakur Das Bhargava.

The following members took part in the debate:—

- (1) Shri Naushir Bharucha
- (2) Shri Raghubir Sahai
- (3) Shri S. C. Gupta
- (4) Shri B. S. Murthy
- (5) Shri Shree Narayan Das

(Speech unfinished)

The discussion was not concluded.

7. Motion re: Eighth Report of Committee on Private Members' Bills and Resolutions

Shri S. Easwara Iyer moved the following motion:—

"That this House agrees with the Eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th November, 1957."

The motion was adopted.

8. Private Member's Resolution Negatived

Further discussion on the following Resolution moved by Shrimati Parvathi M. Krishnan on the 12th September, 1957, was resumed:—

"This House is of opinion that a special Tribunal consisting of a High Court Judge as Chairman and two members representing the Government and workers should be appointed to review the cases of employees whose services were terminated or who were dismissed or who are under indefinite suspension under the Central Civil Services (Safeguarding of National Security) Rules, 1953, Government Servants Conduct Rules and Rule 1708 of Indian Railways Establishment Code."

One amendment was moved by Shri K. T. K. Tangamani. Two amendments by Shri K. T. K. Tangamani were ruled out of order.

The following members took part in the debate:—

- (1) Shri A. K. Gopalan
- (2) Shri S. M. Banerji
- (3) Shri K. T. K. Tangamani
- (4) Shrimati Renu Chakravartty
- (5) Shri T. C. N. Menon
- (6) Shri Kashi Nath Pande
- (7) Shri K. R. Achar
- (8) Shri Jagjivan Ram
- (9) Shri B. N. Datar

The amendment moved by Shri K. T. K. Tangamani was negatived.

On the Resolution the House divided, Ayes 35; Noes 87. The Resolution was accordingly negatived.

9. Private Member's Resolution under consideration

Shri C. R. Narasimhan moved the following Resolution:—

"This House is of opinion that facilities should be made available for the training of suitable persons, both in the theory and practice, of costing and that Government should take steps to create a Statutory Body for controlling the conduct of the necessary qualifying examinations and for regulating the practical training and enrolment of members who have qualified in such examinations and that such members alone should be permitted to certify the costing results of the industrial undertakings."

An amendment was moved by Shri Shree Narayan Das.

The discussion was not concluded.

10. Report of Business Advisory Committee

Pandit Thakur Das Bhargava presented the Eleventh Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th November, 1957.)

M. N. KAUL,
Secretary.

2
19/11

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, November 18, 1957.

No. 70

1. Starred Questions

Thirty Starred Questions (Nos. 207—227 and 229—237) were put down on the order paper out of which sixteen were called. Starred Question No. 228 was transferred to the list of questions for the 25th November, 1957. Original notices of Starred Questions Nos. 212, 217, 222 and 233 were received in Hindi.

Thirteen Starred Questions (Nos. 207—214, 217—219, 221 and 222) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 215, 216 and 220 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-nine Unstarred Questions (Nos. 307—348, 350—356 and 358—367) were put down on the order paper. Unstarred Question No. 349 was transferred to the list of questions for the 22nd November, 1957. Original notices of Unstarred Questions Nos. 309, 316, 321, 333, 334, 353 and 358 were received in Hindi. Replies to Unstarred Questions are laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of the adjournment motion given notice of by Shri B. C. Kamble on the 11th November, 1957, regarding disturbances in Ramanadapuram District.

4. Motion re Eleventh Report of Business Advisory Committee

Sardar Hukam Singh moved the following motion:—

“That this House agrees with the Eleventh Report of the Business Advisory Committee presented to the House on the 15th November, 1957.”

The motion was adopted.

[P.T.O.]

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Coal Board for the year 1956-57.
- (2) Report of Magisterial Enquiry regarding explosion of fireworks consignments at Katpadi on Southern Railway on the 21st August, 1957.
- (3) Report of the Inspector of Explosives, South Circle regarding the explosion of fireworks consignments at Katpadi on Southern Railway on the 21st August, 1957.
- (4) Report of the Inspector of Explosives, East Circle regarding the explosion of fireworks consignments at Asansol on Eastern Railway on the 31st July, 1957.
- (5) Report of the Inspector of Explosives, North Circle regarding the explosion of fireworks consignments at Kanpur on Northern Railway on the 3rd September, 1957.
- (6) Note on the steps taken to eliminate possibilities of explosions on Railways from consignments of fireworks in transit.

6. Government Bill—Motion for reference to Joint Committee Adopted *The Probation of Offenders Bill, 1957*

Further discussion on the motion for consideration of the Bill moved on the 14th November, 1957 and the amendments for the circulation of the Bill for eliciting opinion thereon and for reference of the Bill to a Select Committee moved on the 15th November, 1957, continued.

An amendment for reference of the Bill to a Joint Committee was moved by Shri Shree Narayan Das.

The following members took part in the debate:—

- (1) Shri Shree Narayan Das.
- (2) Pandit Thakur Das Bhargava.
- (3) Shri Braj Raj Singh.
- (4) Shri Upendranath Barman.
- (5) Shri N. R. M. Swamy.
- (6) Shri Sarjoo Pande.
- (7) Shri Sinhasan Singh.
- (8) Shri C. R. Basappa.
- (9) Shri J. M. Mohamed Imam.
- (10) Shri Diwan Chand Sharma.
- (11) Dr. N. C. Samantsinhar.

Shri B. N. Datar replied to the debate.

The amendments for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Naushir Bharucha and Pandit Thakur Das Bhargava on the 15th November, 1957 were withdrawn by leave of the House.

The amendment for reference of the Bill to a Select Committee moved by Pandit Thakur Das Bhargava on the 15th November, 1957 was withdrawn by leave of the House.

The amendment for reference of the Bill to a Joint Committee moved by Shri Shree Narayan Das was adopted in the following form:—

“That the Probation of Offenders Bill, 1957 be referred to a Joint Committee of the Houses consisting of 36 members; 24 from this House, namely:—

1. Sardar Hukam Singh.
2. Pandit Thakur Das Bhargava.
3. Shrimati Uma Nehru.
4. Shri Sinhasan Singh.
5. Shri C. D. Gautam.
6. Shri Jagannatha Rao.
7. Shri T. Manaen.
8. Dr. Y. S. Parmar.
9. Shri Venketrao Shriniwasrao Naldurgker.
10. Shri N. Keshava.
11. Shri M. K. Jinachandran.
12. Shri C. Bali Reddy.
13. Shri K. S. Ramaswamy.
14. Shri S. Easwara Iyer.
15. Kunwarni Vijaya Raje.
16. Shri Yadav Narayan Jadhav.
17. Shri Purushottamdas R. Patel.
18. Shri Jagdish Awasthi.
19. Shri Naushir Bharucha.
20. Dr. Sushila Nayar.
21. Shrimati Mafida Ahmed.
22. Shrimati Sangam Laxmi Bai.
23. Shri B. N. Datar and
24. Shri Shree Narayan Das and 12 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the third week of the next Session;

that in other respects the Rules of Procedure of this House relating to the Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee.”

[P.T.O.]

7. Government Bill under consideration

The Navy Bill, 1957, as reported by Joint Committee.

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Kotha Raghuramaiah.

An amendment by Shri Naushir Bharucha for recommitting the Bill, as reported by the Joint Committee, to the Joint Committee was ruled out of order.

Shri Uma Charan Patnaik commenced his speech on the motion which was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th November, 1957).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, November 19, 1957

No. 71

1. Starred Questions

Forty-two Starred Questions (Nos. 238 to 267, 269 to 277 and 279 to 281) were put down on the order paper out of which twenty-three were called. Starred Questions Nos. 268 and 278 were postponed to the list of questions for the 2nd December, 1957. Original notices of Starred Questions Nos. 238, 261 and 266 were received in Hindi.

Twenty Starred Questions (Nos. 238 to 246, 248 to 250, 252 to 254 and 256 to 260) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 247, 251 and 255 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-two Unstarred Questions (Nos. 368 to 399) were put down on the order paper. Original notices of Unstarred Questions Nos. 372, 375, 378, 379, 386, 387 and 393 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications, extending the provisions of the Employees' Provident Fund Act, 1952 to Industrial and Power Alcohol and Asbestos Cement Sheets industries and Coffee Curing Establishments with effect from the 30th November, 1957 under sub-section (2) of Section 4 of the Employees' Provident Fund Act, 1952:—
 - (i) S.R.O. 3067, dated the 28th September, 1957.
 - (ii) S.R.O. 3411, dated the 26th October, 1957.
- (2) A copy of each of the following Notifications, under sub-section (2) of Section (7) of the Employees' Provident Fund Act, 1952, making certain further amendments to the Employees' Provident Fund Scheme, 1952:—
 - (i) S.R.O. 3374, dated the 19th October, 1957.
 - (ii) S.R.O. 3375, dated the 19th October, 1957.
 - (iii) S.R.O. 3376, dated the 19th October, 1957.

[P.T.O.]

- (3) A copy of the Report of the Foodgrains Enquiry Committee.
- (4) A copy of the Punjab Regional Committees Order, 1957, published in the Notification No. S.R.O. 3524, dated the 4th November, 1957, in pursuance of an assurance given on the 23rd August, 1957 in reply to Starred Question No. 1112.
- * (5) A copy of the Territorial Councils Rules, 1957 published in the Notification No. S.R.O. 2573, dated the 8th August, 1957, under sub-section (3) of Section 54 of the Territorial Councils Act, 1956.
- (6) A copy of the Notification No. S.R.O. 2776, dated the 29th August, 1957, under sub-section (4) of Section 30 of the Industries (Development and Regulation) Act, 1951, making certain amendments to the Central Advisory Council (Procedural) Rules, 1952.
- (7) A copy of each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1957) of the Tariff Commission on the continuance of protection to the Stearic Acid and Oleic Acid Industry.
 - (ii) Government Resolution No. 2(2)TR/57, dated the 9th November, 1957.
 - (iii) Report (1957) of the Tariff Commission on the continuance of protection to the Automobile Leaf Spring Industry.
 - (iv) Government Resolution No. 21(6)TR/57, dated the 9th November, 1957.
 - (v) Report (1957) of the Tariff Commission on the continuance of protection to the Cotton Textile Machinery (Spinning ring frames, Spindles, Spinning ring, Fluted rollers and Looms) Industry.
 - (vi) Government Resolution No. 18(5)TR/57, dated the 15th November, 1957.

4. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerji called the attention of the Minister of Railways to the explosion at Lakhiserai Railway Station on the 16th November, 1957.

The Deputy Minister of Railways made a statement in regard thereto.

5. Government Bill Under Consideration

The Navy Bill, 1957, as reported by Joint Committee

Further discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 18th November, 1957, continued.

The following members took part in the debate:—

- (1) Shri Uma Charan Patnaik
- (2) Shri T. C. N. Menon
- (3) Shri Hem Barua
- (4) Rani Manjula Devi
- (5) Shri S. Easwara Iyear

*The Rules were previously laid on the Table on the 30th August, 1957, and were re-laid under Rule 234(2) of the Rules of Procedure.

- (6) Shri Aurobindo Ghosal
- (7) Shri C. R. Pattabhi Raman
- (8) Shri H. C. Dasappa
- (9) Shri Ajit Singh Sarhadi
- (10) Shri Diwan Chand Sharma
- (11) Shri K. R. Achar
- (12) Shri K. K. Warior
- (13) Shri Jaipal Singh

Shri Kotha Raghuramaiah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 11 were adopted.

Clause-by-clause consideration was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th November, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, November 20, 1957

No. 72

1. Starred Questions.

Forty-three Starred Questions (Nos. 282—289, 291—323, 325 and 326) were put down on the order paper out of which twenty were called. Starred Question No. 324 was transferred to the list of questions for the 27th November, 1957. Original notices of Starred Questions Nos. 289 and 313 were received in Hindi.

Seventeen Starred Questions (Nos. 282—287, 289, 291—293, 295, 296 and 298 to 302) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 288, 294 and 297 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions.

Sixty nine Unstarred Questions (Nos. 400—468) were put down on the order paper. Original notices of Unstarred Questions Nos. 402, 417, 418, 420, 425, 427, 432, 436 and 450 to 453 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question.

One Short Notice Question, regarding Floods in Andhra addressed to the Minister of Home Affairs was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Paper laid on the Table.

A copy of the Report of the Indian Delegation to the Tenth Session of the WHO Regional Committee for South East Asia, held in Rangoon in September, 1957, was laid on the Table.

5. Report of Committee on Private Members' Bills and Resolutions.

Sardar Hukam Singh presented the Ninth Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Committee on absence of Members from the sittings of the House.

Shri Mulchand Dube presented the Third Report of the Committee on Absence of Members from the Sittings of the House and also laid on the Table a list showing the names of members who were continuously absent from the sittings of the House for 15 days or more during the Second Session, 1957.

[P.T.O.]

7. Government Bill introduced.

The Naga Hills-Tuensang Area Bill, 1957.

8. Statement re: Additional Item of Business

The Minister of Law made a statement that the motion in the name of Dr. Ram Subhag Singh and others regarding drought conditions in Bihar, Eastern Uttar Pradesh, parts of West Bengal, Madhya Pradesh, Orissa and Bombay would be included in the List of Business for Friday, the 22nd November, 1957.

9. Motion regarding Second Five Year Plan

Further discussion of the following motion moved by Shri Gulzarilal Nanda and substitute motions thereto moved on the 13th September, 1957, continued:—

“That the Second Five Year Plan in relation to the current economic situation be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Jawaharlal Nehru
- (2) Shri J. B. Kripalani
- (3) Shri M. R. Masani
- (4) Shri Mahavir Tyagi
- (5) Seth Govind Das
- (6) Shri B. Bhagavati
- (7) Shri R. K. Khadilkar
- (8) Shri P. K. Vasudevan Nair
- (9) Dr. Sushila Nayar
- (10) Shri Naushir Bharucha
- (11) Shri Tekur Subrahmanyam
- (12) Shri Atal Bihari Vajpayee

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st November, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, November 21, 1957

No. 73

1. Starred Questions

Forty Starred Questions (Nos. 327—341, 343—348 and 350—368) were put down on the order paper out of which sixteen were called. Starred Question No. 349 was transferred to the list of questions for the 4th December, 1957. Original notices of Starred Questions Nos. 330, 334, 339, 346, 352, 353, 359 and 368 were received in Hindi.

Fifteen Starred Questions (Nos. 327—337, 339—341 and 343) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 338 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Sixty-seven Unstarred Questions (Nos. 469—476 and 478—536) were put down on the order paper. Unstarred Question No. 537 was transferred to the list of questions for the 28th November, 1957. Original notices of Unstarred Questions Nos. 471, 472, 475, 488, 491, 492, 497, 499, 513 and 536 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table.

The following papers were laid on the Table:—

- (1) A Copy of the Wealth-tax Rules, 1957 published in the Notification No. S.R.O. 3384, dated the 18th October, 1957, under sub-section (4) of Section 46 of the Wealth Tax Act, 1957.
- (2) A copy of the Annual Report of the State Trading Corporation of India (Private) Limited along with the Audited Accounts of the Corporation for the year ended the 30th June, 1957, under sub-section (1) of section 639 of the Companies Act, 1956.
- (3) A copy of the Notification No. S.R.O. 3578, dated the 9th November, 1957, under sub-section (3) of Section 85 of the Estate Duty Act, 1953, making certain further amendments to the Estate Duty Rules, 1953, together with an explanatory note thereon.
- (4) A copy of the Railway Passenger Fares Rules, 1957 published in the Notification No. S.R.O. 3387, dated the 21st October, 1957.

[P.T.O.]

4. Messages from Rajya Sabha

(i) Secretary reported the following message received from Rajya Sabha regarding the Mines and Minerals (Regulation and Development) Bill, 1957, signed by the Secretary of Rajya Sabha:—

‘I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 19th November, 1957, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the regulation of mines and the development of minerals under the control of the Union. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

‘That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the regulation of mines and the development of minerals under the control of the Union, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri Amolakh Chand
2. Shri Akbar Ali Khan
3. Shri Jagan Nath Kaushal
4. Shrimati Sharda Bhargava
5. Shri Ram Gopal Agarwala
6. Shri R. K. Malviya
7. Shri Maheswar Naik
8. Shri J. V. K. Vallabharao
9. Shri Kishen Chand
10. Shri T. Bhaskara Rao.”’

(ii) Secretary also reported another message from Rajya Sabha that at its sitting held on the 19th November, 1957, Rajya Sabha had passed the Cantonments (Extension of Rent Control Laws) Bill, 1957.

5. Bill passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Cantonments (Extension of Rent Control Laws) Bill, 1957, as passed by Rajya Sabha.

6. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerji called the attention of the Minister of Labour and Employment to the non-representation of the certain Central Trade Union Organisations in the Fourth Session of the I.L.O. Asian Regional Conference.

The Minister of Labour and Employment made a statement in regard thereto.

7. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|--|---|
| (1) Shri S. R. Damani. | 24th August to 13th September, 1957 (Second Session). |
| (2) Shri T. D. Muthukumarasami Nayadu. | 20th August to 5th September, 1957 (Second Session). |
| (3) Sardar Baldev Singh. | 2nd August to 13th September, 1957 (Second Session). |
| (4) Shri Mahadeo Prasad. | 12th August to 13th September, 1957 (Second Session). |
| (5) Shri V. N. Swami. | 12th August to 7th September, 1957, (Second Session) and 11th to 25th November, 1957 (Third Session). |
| (6) Shrimati Lalita Rajya Laxmi. | 24th July to 13th September, 1957 (Second Session) and 11th to 17th November, 1957 (Third Session). |
| (7) Shri U. Mathuramalinga Thevar. | 4th to 13th September, 1957 (Second Session) and 11th November, to 20th December, 1957 (Third Session). |
| (8) Shri Surendra Mahanty. | 11th to 27th November, 1957 (Third Session). |
| (9) Shrimati Renuka Ray. | 12th and 13th September, 1957 (Second Session) and 11th to 30th November, 1957 (Third Session). |

8. Motion Regarding Second Five Year Plan

Further discussion of the following motion moved by Shri Gulzarilal Nanda and substitute motions thereto moved on the 13th September, 1957, continued:—

“That the Second Five Year Plan in relation to the current economic situation be taken into consideration.”

Shri T. T. Krishnamachari replied to the debate.

The substitute motions moved by Sarvashri Yadav Narayan Jadhav, Ram Sewak Yadav, Naushir Bharucha, Surendranath Dwivedy and Bibhuti Bhushan Das Gupta were negatived.

All other substitute motions were deemed to have been withdrawn by leave of the House.

[P.T.O.]

9. Government Bill Passed

The Navy Bill, 1957, as reported by Joint Committee

Clause-by-clause consideration of the Bill, as reported by the Joint Committee, continued:

Clauses 12 to 188 were adopted.

On an amendment for the insertion of a New Clause 161A, the House divided Ayes 21; Noes 68. The amendment was accordingly negatived.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Kotha Raghuramaiah.

The following members took part in the debate:—

- (1) Pandit Thakur Das Bhargava
- (2) Shri H. C. Dasappa
- (3) Shri Naushir Bharucha
- (4) Sardar Amar Singh Saigal
- (5) Shri Jaipal Singh
- (6) Shri S. Easwara Iyer
- (7) Shri Kotha Raghuramaiah

The motion was adopted and the Bill, as amended, was passed.

10. Report of Business Advisory Committee

Shri Jaipal Singh presented the Twelfth Report of the Business Advisory Committee.

11. Announcement by Speaker

The Speaker announced his decision regarding the disposal of questions and resolutions and also notices of motions under Rules 184 and 193 on the subject of certain reported public statements made by the Prime Minister, Defence Minister and Finance Minister.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd November, 1957.)

M. N. KAUL,

Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, November 22, 1957

No. 74

1. Starred Questions

Fifty Starred Questions (Nos. 369—402 and 404—419) were put down on the order paper out of which thirty one were called. Starred Question No. 403 was transferred to the list of questions for the 28th November, 1957. Original notices of Starred Questions Nos. 378, 384 and 398 were received in Hindi.

Twenty six Starred Questions (Nos. 369, 371—377, 379—387, 389—391, 393, 394 and 396—399) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 370, 378, 388, 392 and 395 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty one Unstarred Questions (Nos. 538—578) were put down on the order paper. Original notices of Unstarred Questions Nos. 539, 550, 555, 561, 566 and 572 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of the following two adjournment motions given notice of by members shown against each:—

- | | |
|---|--|
| (i) Alleged strike by the work-
ers of WIMCO in Bareil-
ly. | Notice by Shri Shibban Lal
Saksena. |
| (ii) Accident to a bus of Hima-
chal Pradesh Transport. | Notice by Shri Braj Raj Singh. |

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the statement of cases in which the lowest tenders have not been accepted by the India Store Department, London, during the half year ended the 30th June, 1957.
- (2) A copy of the Annual Report of the Nangal Fertilizers and Chemicals (Private) Limited along with the Audited Accounts of the Company for the year ended the 31st March, 1957, under sub-section (1) of Section 639 of the Companies Act, 1956.

[P.T.O.]

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) that at its sitting held on the 20th November, 1957, Rajya Sabha had agreed without any amendment to the Industrial Finance Corporation (Amendment) Bill, 1957, passed by Lok Sabha on the 13th November, 1957.
- (ii) that at its sitting held on the 19th November, 1957 Rajya Sabha had passed the Indian Nursing Council (Amendment) Bill, 1957.

6. Bill passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Indian Nursing Council (Amendment) Bill, 1957, as passed by Rajya Sabha.

7. Statement re: Business

The Deputy Minister of Defence made a statement regarding the order of business for the week commencing the 25th November, 1957.

8. Government Bill Introduced

The Opium Laws (Amendment) Bill, 1957.

9. Motion re: Twelfth Report of Business Advisory Committee

Sardar Hukam Singh moved the following motion:—

“That this House agrees with the Twelfth Report of the Business Advisory Committee presented to the House on the 21st November, 1957.”

The motion was adopted.

10. Resolution re: Ordinance

Shri Naushir Bharucha moved the following Resolution:—

“This House disapproves of the Reserve Bank of India (Amendment) Ordinance, 1957 (Ordinance No. 6 of 1957) promulgated by the President on the 31st October, 1957.”

11. Government Bill under consideration

Shri T. T. Krishnamachari moved that the Reserve Bank of India (Second Amendment) Bill, 1957, be taken into consideration.

The following members took part in the combined debate on the Resolution (*Vide* para 10 above) and the motion for consideration of the Bill:—

- (1) Shri Bimal Comar Ghose
- (2) Shri S. C. Gupta
- (3) Dr. A. Krishnaswami
- (4) Shri H. C. Heda
- (5) Shri Prabhat Kar
- (6) Shri Tridib Kumar Chaudhuri (*Speech Unfinished*).

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

12. Motion re: Ninth Report of Committee on Private Members' Bills and Resolutions

Shri S. Easwara Iyer moved the following motion:—

"That this House agrees with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th November, 1957."

The motion was adopted

13. Private Members' Bills—Motions for Introduction Negatived.

- (i) *The Recognition of services to the country Bill, 1957, by Raja Mahendra Pratap.*

The motion for leave to introduce the Bill was moved by Raja Mahendra Pratap.

On the motion the House divided; Ayes 48; Noes 75. The motion was accordingly negatived.

- (ii) *The Preventive Detention (Repealing) Bill, 1957 by Shri Naushir Bharucha.*

The motion for leave to introduce the Bill was moved by Shri Naushir Bharucha.

On the motion the House divided, Ayes 38; Noes 104. The motion was accordingly negatived.

14. Private Members' Bills Introduced

- (1) *The Indian Railways (Amendment) Bill, 1957 (Insertion of new section 99 A and amendment of sections 113 etc.) by Shri Jhulan Sinha.*
- (2) *The Training and Employment Bill, 1957, by Shri Diwan Chand Sharma.*
- (3) *The Code of Criminal Procedure (Amendment) Bill, 1957 (Omission of section 144 by Shri Jagdish Awasthi.*
- (4) *The Code of Criminal Procedure (Amendment) Bill, 1957, (Omission of sections 107, 109 and 110 and amendment of section 161) by Shri Jagdish Awasthi.*
- (5) *The All India Institute of Medical Sciences (Amendment) Bill, 1957, (Amendment of sections 4 and 28) by Dr. K. Atchamamba.*

15. Private Member's Bill Withdrawn

The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1957, (Amendment of section 6) by Shri N. Keshava.

16. Private Member's Bill Negatived

The Code of Civil Procedure (Amendment) Bill, 1957 (Omission of section 87B) by Shri M. L. Dwivedi.

The motion for consideration of the Bill moved on the 6th September, 1957, was negatived.

[P.T.O.]

17. Private Member's Bill under Consideration

The Beedi and Cigar Labour Bill, 1957, by Shri A. K. Gopalan.

The motion for consideration of the Bill was moved by Shri A. K. Gopalan.

The following members took part in the debate:—

- (1) Shri H. C. Heda.
- (2) Shri K. T. K. Tangamani.
- (3) Dr. K. B. Menon.
- (4) Shri Diwan Chand Sharma.
- (5) Shri P. Kunhan.
- (6) Shri N. Keshava.
- (7) Shri Tridib Kumar Chaudhuri (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 25th November, 1957)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, November 25, 1957

No. 75

1. Starred Questions

Fiftysix Starred Questions (Nos. 420—441 and 443—476) were put down on the order paper out of which thirtytwo were called. Starred Question No. 442 was postponed to the list of questions for the 6th December, 1957. Original notices of Starred Questions Nos. 424, 438, 441, 444, 449, 452, 453, 456, 457 and 476 were received in Hindi.

Twentytwo Starred Questions (Nos. 420—426, 428, 429, 432, 433, 435, 437, 443—48 and 450—452) were orally answered and supplementary questions were asked on twentyone of them. Replies to the remaining questions (including Starred Questions Nos. 427, 430, 431, 434, 436, 438—41 and 449 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventyfive Unstarred Questions (Nos. 579—598, 600—640 and 642—654) were put down on the order paper. Unstarred Question No. 599 was transferred to the list of questions for the 4th December, 1957. Original notices of Unstarred Questions Nos. 597, 598, 611, 627, 650, 653 and 654 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

The Speaker postponed till 26th November, 1957, his decision on the admissibility of eleven adjournment motions given notice of by the following members regarding the accident to the Calcutta Mail on the 23rd November, 1957:—

Sarvashri N. G. Goray, Nath Pai, Yadav Narayan Jadhav, Atal Bihari Vajpayee, Surendranath, Dwivedi, Mohan Swarup, S. M. Banerji, K. T. K. Tangamani, A. K. Gopalan, T. B. Vittal Rao and P. K. Kodiyan, Pandit Braj Narayan "Brajesh" and Sarvashri Braj Raj Singh, Jagdish Awasthi, Ram Sewak Yadav, Tridib Kumar Chaudhuri and S. C. Gupta.

[P.T.O.]

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Indian Delegation to the Joint United Nations/UNESCO Seminar on Urbanisation in the ECAFE region held at Bangkok in August, 1956.
- (2) A copy of each of the following papers:—
 - (i) Fifth Report of the Law Commission on the British Statutes Applicable to India.
 - (ii) Sixth Report of the Law Commission on the Registration Act, 1908.
 - (iii) Seventh Report of the Law Commission on the Partnership Act, 1932.
 - (iv) Statement of the work done by the Law Commission during the period 21-5-1957 to 20-11-1957.
- (3) A copy of the Notification No. S.R.O. 3595, dated the 9th November, 1957, under sub-section (3) of Section 169 of the Representation of the People Act, 1951, making certain further amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Indian Tariff (Amendment) Bill, 1957, passed by Lok Sabha on the 14th November, 1957.

6. President's Assent to Bill

Secretary laid on the Table the Industrial Disputes (Banking Companies) Decision Amendment Bill, 1957 passed by the Houses of Parliament during the current session and assented to by the President on the 17th November, 1957.

7. Presentation of Petition

Shri S. V. Parulekar presented a petition signed by 6,718 petitioners in respect of the Delhi Municipal Corporation and Delhi Development Bills, 1957.

8. Calling Attention to Matter of Urgent Public Importance

Shri A. K. Gopalan called the attention of the Minister of Commerce and Industry to the stoppage of production in the Malabar Spinning and Weaving Mills, Kallai.

The Minister of Industry made a statement in regard thereto.

9. Government Bill Passed

The Naga Hills—Tuensang Area Bill, 1957

The motion for consideration of the Bill was moved by Shri Govind Ballabh Pant.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shrimati Mafida Ahmed

- (3) Shri Hem Barua
- (4) Shri Laisram Achaw Singh
- (5) Shri Tridib Kumar Chaudhuri
- (6) Shri B. Bhagavati

Shri Govind Ballabh Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Govind Ballabh Pant.

Shri Arun Chandra Guha spoke on the motion.

The motion was adopted and the Bill was passed.

10. Resolution Re: Ordinance Negatived

Further discussion on the following Resolution moved by Shri Naushir Bharucha on the 22nd November, 1957, continued:—

“This House disapproves of the Reserve Bank of India (Amendment) Ordinance, 1957 (Ordinance No. 6 of 1957) promulgated by the President on the 31st October, 1957.”

The Resolution was negatived after discussion as indicated under para 11 below.

11. Government Bill Under Consideration

The Reserve Bank of India (Second Amendment) Bill, 1957

Further combined discussion on the motion for consideration of the Bill moved on the 22nd November, 1957, and the Resolution *vide* para. 10 above continued.

The following members took part in the debate:—

- (1) Shri Tridib Kumar Chaudhuri
- (2) Kumari Mothey Veda Kumari
- (3) Shri Radheyshyam Ramkumar Morarka
- (4) Shri Naushir Bharucha

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration of the Bill was adopted.

The discussion on the Bill was not concluded.

12. Statement by The Minister of Railways

The Minister of Railways made a statement regarding the accident on the 23rd November, 1957 to the Calcutta Mail.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th November, 1957.)

M. N. KAUL,
Secretary.

BULLETIN—PART I
[Brief Record of Proceedings]

Tuesday, November 26, 1957

No. 76

1. Starred Questions

Fifty-one Starred Questions (Nos. 477—486 and 488—528) were put down on the order paper out of which twenty-four were called. Starred Question No. 487 was postponed to the list of questions for the 9th December, 1957. Original notices of Starred Questions Nos. 488, 495, 499, 502, 518 and 521 were received in Hindi.

Eighteen Starred Questions (Nos. 477, 479—483, 485, 486, 488—493 and 498—501) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 478, 484 and 494—497 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-three Unstarred Questions (Nos. 655—717) were put down on the order paper. Original notices of Unstarred Questions Nos. 657, 660, 668, 672, 677, 682, 683, 686, 696, 701, 703 and 704 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of eleven adjournment motions given notice of by the following members on the 25th November, 1957, regarding Calcutta Mail accident on the 23rd November, 1957:—

Sarvashri N. G. Goray, Nath Pai, Yadav Narayan Jadhav, Atal Bihari Vajpayee, Surendranath Dwivedi, Mohan Swarup, S. M. Banerjee, K. T. K. Tangamani, A. K. Gopalan, T. B. Vittal Rao and P. K. Kodiyan, Pandit Braj Narayan "Brajesh" and Sarvashri Braj Raj Singh, Jagdish Awasthi, Ram Sewak Yadav, Tridib Kumar Chaudhuri and S. C. Gupta.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the statement on the demands of the employees of the Hindustan Aircraft (Private) Ltd., Bangalore.
- (2) A copy of the Corrigendum to the Tariff Commission's Report (1957) on the continuance of protection to the Cotton Textile Machinery (Spinning ring frames, Spindles, Spinning rings, Fluted rollers and Looms) Industry, laid on the Table on the 19th November, 1957.

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- (3) A copy of the Notification No. S.R.O. 3506, dated the 31st October, 1957, under sub-section (4) of Section 43-B of the Sea Customs Act, 1878 making certain further amendments to the Customs Duties Drawback (Nitrous Oxide) Rules, 1955.

5. Government Bill Passed

The Reserve Bank of India (Second Amendment) Bill, 1957

Clause-by-clause consideration of the Bill commenced.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill was passed.

6. Motion Re: Drought Conditions

Dr. Ram Subhag Singh moved the following motion:—

“That the conditions created by drought in Bihar, Eastern Uttar Pradesh, parts of West Bengal, Madhya Pradesh, Orissa and Bombay, be taken into consideration.”

Three substitute motions were moved by—

- (1) Shri Kalika Singh
- (2) Shrimati Ila Palchoudhuri
- (3) Shri Aurobindo Ghosal

The following members took part in the debate:—

- (1) Shri Kansari Halder
- (2) Shri Kalika Singh
- (3) Shri Atal Bihari Vajpayee
- (4) Shri Aurobindo Ghosal
- (5) Shri Ignace Beck
- (6) Shrimati Ila Palchoudhuri
- (7) Shri Surendranath Dwivedi
- (8) H. H. Maharaja Pratap Keshari Deo
- (9) Shri Ajit Prasad Jain

Dr. Ram Subhag Singh replied to the debate.

The substitute motion moved by Shri Kalika Singh was withdrawn by leave of the House.

The substitute motions moved by Shrimati Ila Palchoudhuri and Shri Aurobindo Ghosal were negatived.

7. Government Bill Under Consideration

The Delhi Municipal Corporation Bill, 1957, as reported by Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Govind Ballabh Pant.

The following members took part in the debate:—

- (1) Shri Surendranath Dwivedi
 - (2) Choudhry Brahm Perkash
 - (3) Shri Atal Bihari Vajpayee
 - (4) Chaudhary Pratap Singh Daulta
- (Speech Unfinished)*

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th November, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, November 27, 1957

No. 77

1. Starred Questions

Fifty five Starred Questions (Nos. 528-A, 529-546, 548-563, 565-579 and 581-585) were put down on the order paper out of which thirty two were called. Original notices of Starred Questions Nos. 531, 537, 546, 568, 571, 579 and 582 were received in Hindi.

Twenty Starred Questions (Nos. 528-A, 529-539, 541, 542, 550, 552, 555 and 558-560) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions (including Starred Questions No. 540, 543-546, 548, 549, 551, 553, 554, 556 and 557 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty nine Unstarred Questions (Nos. 718-735 and 737-777) were put down on the order paper. Unstarred Question No. 736 was transferred to the list of questions for the 5th December, 1957. Original notices of Unstarred Questions Nos. 724-730, 732, 735, 740, 741, 744, 757 and 760 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. S.R.O. 3630, dated the 16th November, 1957, under Sub-section (3) of Section 49 of the Tea Act, 1953, making certain further amendment to the Tea Rules, 1954.
- (2) A copy of each of the following Notifications, under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—
 - (i) S.R.O. No. 3324, dated the 19th October, 1957.
 - (ii) S.R.O. No. 3325, dated the 19th October, 1957.
 - (iii) S.R.O. No. 3458, dated the 9th November, 1957.
 - (iv) S.R.O. No. 3575, dated the 9th November, 1957.
 - (v) S.R.O. No. 3576, dated the 9th November, 1957.
 - (vi) S.R.O. No. 3577, dated the 9th November, 1957.
 - (vii) S.R.O. No. 3625, dated the 16th November, 1957.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 25th November, 1957 Rajya Sabha had agreed without any amendment to the Public Employment (Requirement as to residence) Bill, 1957, passed by Lok Sabha on the 14th November, 1957.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Tenth Report of the Committee on Private Members' Bills and Resolutions.

6. Government Bill under Consideration

The Delhi Municipal Corporation Bill, 1957, as reported by Joint Committee.

Further discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 26th November, 1957, continued.

The following members took part in the debate:—

- (1) Chaudhary Pratap Singh Daulta
- (2) Shrimati Sucheta Kripalani
- (3) Shri Naval Prabhakar
- (4) Shri Radha Raman
- (5) Shri Ansar Harvani

Shri Govind Ballabh Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 4 to 38 and 40 to 58 were adopted.

On clause 3 the House divided, Ayes 100; Noes 19.

Clause 3 was accordingly adopted.

Clause 39 was adopted as amended.

Clause-by-clause consideration was not concluded.

7. Motion Re: Statement by Finance Minister on his visit Abroad

Shri M. R. Masani moved the following motion:—

“That the statement by the Finance Minister on his visit to the U.S.A., Canada, the U.K. and West Germany, laid on the Table of the House on the 13th November, 1957, be taken into consideration.”

Three substitute motions were moved by—

- (1) Shri T. B. Vittal Rao
- (2) Shri Frank Anthony
- (3) Shri Tridib Kumar Chaudhuri

The following members took part in the debate:—

- (1) Shri Harendra Nath Mukerjee
- (2) Shri J. B. Kripalani (*Speech Unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th November, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, November 28, 1957

No. 78

1. Starred Questions

Forty-four Starred Questions (Nos. 586—629) were put down on the order paper out of which Thirty-two were called. Original notices of Starred Questions Nos. 587, 589, 593, 600 and 618 were received in Hindi.

Twenty-five Starred Questions (Nos. 586—594, 597-598, 600—605, 609 and 611—617) were orally answered and supplementary questions were asked on twenty-three of them. Replies to the remaining questions (including Starred Questions Nos. 595-596, 599, 606—608 and 610 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-two Unstarred Questions (Nos. 778—782, 784—832 and 834—841) were put down on the order paper. Original notices of Unstarred Questions Nos. 795—797, 800, 804, 811, 813, 819-820 and 834 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Message from Rajya Sabha

Secretary reported the following message from Rajya Sabha regarding the Probation of Offenders Bill, 1957, signed by the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 28th November, 1957, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the release of offenders on probation or after due admonition and for matters connected therewith. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

Motion

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the release of offenders on probation or after due admonition and for matters connected

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therewith, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri Surendra Mohan Ghose
2. Shri R. Madhava Menon
3. Shri Ahmad Said Khan
4. Shrimati Lilavati Munshi
5. Shri B. M. Gupte
6. Shri R. U. Agnibhoj
7. Shrimati T. Nallamuthu Ramamurti
8. Shri N. R. Malkani
9. Prof. A. R. Wadia
10. Shri Abdur Rezzak Khan
11. Shri Rajendra Pratap Sinha
12. Shrimati Violet Alva.”

4. Calling Attention to Matter of Urgent Public Importance

Shri Jagdish Awasthi called the attention of the Minister of Railways to the derailment of the Farrukhabad-Kanpur Passenger Train on the 25th November, 1957.

The Minister of Railways made a statement in regard thereto.

5. Government Bills Introduced

- (1) The Indian Railways (Amendment) Bill, 1957.
- (2) The Capital Issues (Control) Amendment Bill, 1957.
- (3) The Central Excises and Salt (Amendment) Bill, 1957.

6. Motion Re: Statement by the Finance Minister on his visit Abroad

Further discussion on the following motion and the substitute motions thereto moved on the 27th November, 1957, continued:—

“That the statement by the Finance Minister on his visit to the U.S.A., Canada, the U.K., and West Germany, laid on the Table of the House on the 13th November, 1957, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Jawaharlal Nehru
- (2) Shri Frank Anthony
- (3) Shri Indulal Kanaiyalal Yajnik
- (4) Shri Govind Ballabh Pant
- (5) Shri S. C. C. Anthony Pillai
- (6) H. H. Maharaja Pratap Keshari Deo
- (7) Shri G. D. Somani
- (8) Shri T. T. Krishnamachari

Shri M. R. Masani replied to the debate.

The substitute motion moved by Shri T. B. Vittal Rao on the 27th November, 1957 was deemed to have been withdrawn by leave of the House.

On the substitute motion moved by Shri Tridib Kumar Chaudhuri on the 27th November, 1957, the House divided, Ayes 34; Noes 143. The substitute motion was accordingly negatived.

The following substitute motion moved by Shri Frank Anthony on the 27th November, 1957, was adopted:—

“That for the original motion, the following be substituted namely:—

“This House having considered the statement by the Finance Minister on his visit to the U.S.A., Canada, the U.K., and West Germany laid on the Table of the House on the 13th November, 1957, records its approval of the contents thereof.”

7. Government Bill Passed

The Delhi Municipal Corporation Bill, 1957, as reported by Joint Committee

Clause-by-clause consideration of the Bill, as reported by the Joint Committee, continued.

Clauses 59 to 96 and 98 to 509 were adopted.

Clause 97 was adopted as amended.

New Clause 509A was also adopted.

Clauses 510 to 515 were also adopted.

First to Thirteenth Schedules were also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Govind Ballabh Pant.

The following members took part in the debate:—

- (1) Shri C. Krishnan Nair
- (2) Dr. Sushila Nayar
- (3) Dr. P. Subbarayan
- (4) Shri Naval Prabhakar
- (5) Shri Govind Ballabh Pant

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Friday, the 29th November, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, November 29, 1957

No. 79

1. Starred Questions

Forty Starred Questions (Nos. 630—669) were put down on the order paper out of which thirty four were called. Original notices of Starred Questions Nos. 635, 639 and 654 were received in Hindi.

Twenty four Starred Questions (Nos. 630—634, 636—641, 643, 644, 647—651, 657 and 659—663) were orally answered and supplementary questions were asked on twenty three of them. Replies to the remaining questions (including Starred Questions Nos. 635, 642, 645, 646, 652—656 and 658 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-seven Unstarred Questions (Nos. 842, 843, 845—862, 864—875 and 877—911) were put down on the order paper. Unstarred Questions Nos. 844 and 863 were transferred to the list of questions for the 5th December, 1957 and Unstarred Question No. 876 to the list of questions for the 9th December, 1957. Original notices of Unstarred Questions Nos. 853—858, 877, 878, 880, 886, 891, 892, 904, 906 and 911 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of Notification No. S.R.O. 3701, dated the 23rd November, 1957, under sub-section (2) of Section 3 of the All India Services Act, 1951, making certain amendments to the All India Services (Provident Fund) Rules, 1955.

(2) A copy of the Lok Sahayak Sena Rules, 1957, published in Notification No. S.R.O. 385, dated the 21st October, 1957, under sub-section (3) of Section 11 of the Lok Sahayak Sena Act, 1956.

(3) A copy of the statement correcting the reply given on the 25th July, 1957 to a supplementary on Starred Question No. 334, regarding the Air Force College, Begumpet.

(4) A copy of the Customs Duties Drawback (Galvanised Iron Wire Products) Rules, 1957, published in Notification No. S.R.O. 3430, dated the 29th October, 1957, under sub-section (4) of Section 43-B of the Sea Customs Act, 1878.

[P.T.O.]

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that its sitting held on the 28th November, 1957, Rajya Sabha had agreed without any amendment to the Naga Hills—Tuensang Area Bill, 1957, passed by Lok Sabha on the 25th November, 1957.

5. Statement by the Minister of Home Affairs

The Minister of Home Affairs made a statement regarding the accident to a bus of Himachal Pradesh Transport on the 20th November, 1957.

6. Statement Re: Government business

The Minister of State in the Ministry of Home Affairs made a statement regarding the order of Government Legislative and other Business for the week commencing the 2nd December, 1957.

7. Government Bills Passed

(i) The Indian Nursing Council (Amendment) Bill, 1957, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri D. P. Karmarkar.

The following members took part in the debate:—

- (1) Shri M. Elias
- (2) Shri Karsandas Parmar
- (3) Dr. Sushila Nayar
- (4) Shri Harish Chandra Mathur.

Shri D. P. Karmarkar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri D. P. Karmarkar.

The following members took part in the debate:—

- (1) Shri T. C. N. Menon
- (2) Shri Harish Chandra Mathur
- (3) Shri D. P. Karmarkar.

The motion was adopted and the Bill was passed.

(ii) The Opium Laws (Amendment) Bill, 1957

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The following members took part in the debate:—

- (1) Shri Nemi Chandra Kasliwal
- (2) Shri P. K. Kodiyan.

Shri B. R. Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

8. Motion Re: Tenth Report of Committee on Private Members' Bills and Resolutions

Shri Shambhu Charan Godsora moved the following motion:—

“That this House agrees with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th November, 1957.”

The motion was adopted.

9. Private Member's Resolution withdrawn

Further discussion on the following Resolution by Shri C. R. Narasimhan and an amendment thereto moved on the 15th November, 1957, continued:—

“This House is of opinion that facilities should be made available for the training of suitable persons, both in the theory and practice, of costing and that Government should take steps to create a Statutory Body for controlling the conduct of the necessary qualifying examinations and for regulating the practical training and enrolment of members who have qualified in such examinations and that such members alone should be permitted to certify the costing results of the industrial undertakings.”

The following members took part in the debate:—

- (1) Shri H. C. Dasappa
- (2) Shri H. C. Heda
- (3) Shri T. B. Vittal Rao
- (4) Shri B. R. Bhagat.

Shri C. R. Narasimhan replied to the debate.

The amendment moved by Shri Shree Narayan Das on the 15th November, 1957, was negatived.

The Resolution was withdrawn by leave of the House.

10. Private Member's Resolution Negatived

Shri B. C. Kamble moved the following Resolution:—

“This House is of opinion that all the constitutional safeguards, except those relating to the reservation of seats in the legislatures, granted and provided to the Scheduled Castes, be extended to the Buddhist converts from the Scheduled Castes and recommends

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that Government should bring suitable legislation to amend the Constitution, if necessary."

The following members took part in the debate:—

- (1) Shri Shankarrao Khanderao Dige
- (2) Shri Indulal Kanaiyalal Yajnik
- (3) Shri Balkrishna Wasnik
- (4) Shrimati Uma Nehru
- (5) Shri Dodda Thimmaiah
- (6) Shrimati Violet Alva.

Shri B. C. Kamble replied to the debate.

On the Resolution the House divided, Ayes 25; Noes 47. The Resolution was accordingly negatived.

11. Private Member's Resolution under consideration

Shrimati Renu Chakravartty moved the following Resolution:—

"This House is of opinion that notwithstanding the difficulties facing the Second Five Year Plan its physical targets can be fulfilled within the Plan period without any curtailment or pruning.

This House is further of opinion,—

- (i) that in order to ensure such implementation of the Plan, a conference of all major political parties be convened by the Central Government and the Planning Commission to discuss the relevant policies and methods guiding the plan with a view to bringing about such modifications and changes as are called for; and
- (ii) that pending the convening of such an all-party conference all unilateral declarations by the Government in favour or rephasing and pruning the Plan be stopped in public interest."

Shrimati Renu Chakravartty's speech was not concluded.

(Lok Sabha adjourned till 2-30 P.M. on Monday, the 2nd December, 1957).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, December 2, 1957

No. 80

1. Starred Questions

Forty-three Starred Questions (Nos. 670—693, 695—711, 268 and 278) were put down on the order paper out of which Twenty-nine were called. Starred Questions Nos. 694 and 712 were transferred to the list of questions for the 12th and 16th December, 1957 respectively. Original notices of Starred Questions Nos. 675, 676, 682, 689, 692, 700 and 703 were received in Hindi.

Twenty-two Starred Questions (Nos. 670—677, 681, 683, 684, 686, 687, 689, 690, 692, 693 and 695—699) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including Starred Questions Nos. 678—680, 682, 685, 688 and 691 of which the questioners were absent) were laid on the Table.

(Lok Sabha adjourned at 3.17 P.M. and re-assembled at 3.21 P.M.)

2. Unstarred Questions

Fifty-six Unstarred Questions (Nos. 912—930, 932—936 and 939—970) were put down on the order paper. Unstarred Question Nos. 931, 937 and 938 were transferred to the lists of questions for the 9th, 11th and 9th December, 1957 respectively. Original notices of Unstarred Questions Nos. 915, 918—930, 932—936 and 951 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Obituary Reference

The Deputy Speaker made a reference to the passing away of Shri Rahimtoola Chinoy who was a member of the Central Legislative Assembly.

Thereafter members stood in silence for a minute as a mark of respect.

[P.T.O.]

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

(i) Supplementary Statement No. IV.	Second Session, 1957.
(ii) Supplementary Statement No. V.	First Session, 1957.

- (2) A copy of the Report of the Rehabilitation Finance Administration for the half year ended the 30th June, 1957, under sub-section (2) of Section 18 of the Rehabilitation Finance Administration Act, 1948.

5. Report of Business Advisory Committee

Pandit Thakur Das Bhargava presented the Thirteenth Report of the Business Advisory Committee.

6. Statements by the Prime Minister

(i) The Prime Minister made a statement regarding the reported refusal by Iraq to permit the use of Habbaniya Airport as a ferrying stage for Indian Air Force aircraft.

(ii) The Prime Minister also made a statement regarding the attempt on the life of President Soekarno of Indonesia at Jakarta on the 30th November, 1957.

7. Motions for Election to Committees

- (i) Dr. Mono Mohan Das moved the following motion:—

“That the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves, to serve as a member of the Council of the Indian Institute of Science, Bangalore, for the triennium 1958—60 (both years inclusive) in pursuance of the provisions of clause 14(ii) of the Scheme for the Administration and Management of the properties and funds of the said Institute and under Regulation 2·1 of the Regulations of the Institute.”

The motion was adopted.

- (ii) Dr. K. L. Shrimali moved the following motion:—

“That in pursuance of Resolution No. F. 8-26/57-C. 1, dated the 9th October, 1957 of the Ministry of Education and Scientific Research, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Central Advisory Board of Anthropology.”

The motion was adopted.

8. Government Bill Introduced

The Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1957.

9. Government Bill Passed

The Cantonments (Extension of Rent Control Laws) Bill, 1957, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Sardar Surjit Singh Majithia.

The following members took part in the debate:—

- (1) Shri T. C. N. Menon
- (2) Sardar Amar Singh Saigal
- (3) Shri Diwan Chand Sharma
- (4) Shri Bhakt Darshan
- (5) Shri Mulchand Dube
- (6) Shri T. B. Vittal Rao

Sardar Surjit Singh Majithia replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Sardar Surjit Singh Majithia.

The motion was adopted and the Bill was passed.

10. Motion re: Food Situation

Shri Ajit Prasad Jain moved the following motion:—

“That the food situation in the country be taken into consideration.”

Shri Ajit Prasad Jain's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd December, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, December 3, 1957

No. 81

1. Starred Questions

Fifty Starred Questions (Nos. 713—757 and 759—763) were put down on the order paper out of which twenty-nine were called. Original notices of Starred Questions Nos. 714, 718, 730, 731, 741 and 753 were received in Hindi.

Twenty one Starred Questions (Nos. 713—718, 720, 723—729, 731, 732, 734, 735, 737, 740 and 741) were orally answered and supplementary questions were asked on Nineteen of them. Replies to the remaining questions (including Starred Questions Nos. 719, 721, 722, 730, 733, 736, 738, 739, of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy one Unstarred Questions (Nos. 971—1041) were put down on the order paper. Original notices of Unstarred Questions Nos. 994, 999, 1002, 1007, 1013, 1014, 1017—21, 1026 and 1027 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939:—
 - (i) Notification No. F.12(37)/57-MT&CE, dated the 31st May, 1957, making certain amendments to the Delhi Motor Vehicles Rules, 1940.
 - (ii) Notification No. F.12(37)/57-MT&CE, dated the 3rd August, 1957, containing a Corrigendum to Notification No. F.12(37)/57-MT&CE, dated the 31st May, 1957.
- (2) A copy of each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1957) of the Tariff Commission on the continuance of protection to the Non-Ferrous Metals Industry.
 - (ii) Government Resolution No. 22(4)-T.R./57, dated the 2nd December, 1957.

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- (iii) Government Notification No. 22(4)-T.R./57, dated the 2nd December, 1957.
- (iv) Report (1957) of the Tariff Commission on the continuance of protection to the Bare Copper Conductors and A.C.S.R. (Aluminium Conductor Steel Reinforced) Industry.
- (v) Government Resolution No. 3(5)-T.R./57, dated the 2nd December, 1957.
- (vi) Government Notification No. 3(5)-T.R./57, dated the 2nd December, 1957.
- (3) A copy of Notification No. S.R.O. 3648, dated the 16th November, 1957 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (4) A copy of the statement showing the number of Income-tax payers who have income-tax arrears, the reasons therefor and the steps taken by Government to recover the balance from them, in pursuance of an assurance given on the 9th September, 1957 in reply to Unstarred Question No. 1412.

4. President's Assent to Bill

Secretary laid on the Table the Indian Tariff (Amendment) Bill, 1957, passed by the Houses of Parliament during the current Session and assented to by the President on the 29th November, 1957.

5. Motion Re: Thirteenth Report of Business Advisory Committee

Shri Shivram Rango Rane moved the following motion:—

"That this House agrees with the Thirteenth Report of the Business Advisory Committee presented to the House on the 2nd December, 1957."

The motion was adopted.

6. Motion Re: Food Situation

Shri Ajit Prasad Jain concluded his speech on the following Motion moved by him on the 2nd December, 1957:—

"That the food situation in the country be taken into consideration."

Twenty-two substitute motions were moved by—

- (1) Shri Kalika Singh
- (2) Shri T. Sanganna
- (3) Shri Chintamani Panigrahi
- (4) Shri Vishambhar Dayal Tripathi
- (5) Shri Bibhuti Bhushan Das Gupta
- (6) Shri Laisram Achaw Singh
- (7) Pandit Thakur Das Bhargava
- (8) Shri Diwan Chand Sharma
- (9) Dr. Ram Subhag Singh
- (10) Shri Raghubir Sahai
- (11) Shri Venketrao Srinivasrao Naldurgker
- (12) Shri Jagdish Awasthi

- (13) Shri Arjun Singh Bhadauria
- (14) Shri N. B. Maiti
- (15) Shri Shambhu Charan Godsora

The following members took part in the debate:—

- (1) Shri Arun Chandra Guha
- (2) Shri Vishambhar Dayal Tripathi
- (3) Shri Naushir Bharucha
- (4) Dr. A. Krishnaswami
- (5) Shri Bangshi Thakur
- (6) Shrimati Renu Chakravartty
- (7) Shri Atal Bihari Vajpayee
- (8) Shri Mohan Swarup
- (9) Shri M. Thirumala Rao
- (10) Shri Jaswantraj Mehta
- (11) Sardar Amar Singh Saigal
- (12) Shri Banarsi Prasad Jhunjunwala
- (13) Shri Braj Raj Singh
- (14) Pandit Thakur Das Bhargava
- (15) Shri Chintamani Panigrahi

Shri Ajit Prasad Jain replied to the debate.

The substitute motion moved by Shri Jagdish Awasthi was negatived.

The following substitute motion moved by Dr. Ram Subhag Singh was adopted:—

“That for the original motion, the following be substituted, namely:—

“This House having considered the food situation in the country is of the opinion that suitable measures be taken by the Government to increase food production in the country.”

All other substitute motions were barred.

7. Government Bill Introduced

The Indian Tariff (Second Amendment) Bill, 1957.

8. Half-an-hour discussion on matter arising out of Answer to Questions

Shri P. K. Kodiyan raised a half-an-hour discussion on points arising out of replies given on the 14th November, 1957 to Starred Questions Nos. 160 and 168 regarding Cashew Industry.

The following members took part in the debate:—

- (1) Shri V. P. Nayar
- (2) Shri K. R. Achar
- (3) Shri M. Thirumala Rao
- (4) Shri R. Ramanathan Chettiar

Shri Nityanand Kanungo replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th December, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 4, 1957

No. 82

1. Starred Questions

Fifty Starred Questions (Nos. 764—807, 809—813 and 349) were put down on the order paper out of which thirty-eight were called. Starred Question No. 808 was transferred to the list of questions for the 9th December, 1957. Original notices of Starred Questions Nos. 770, 785, 795, 802, 803 and 810—812 were received in Hindi.

Twenty-six Starred Questions (Nos. 764—771, 773, 776, 777, 779, 780, 783, 784, 786, 787, 789, 791—794 and 798—801) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 772, 774, 775, 778, 781, 782, 785, 788, 790 and 795—797 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-six Unstarred Questions (Nos. 1042—1048, 1050—1084, 1086—1096, 1098—1123 and 1125—1131) were put down on the order paper. Unstarred Question Nos. 1049 and 1124 were transferred to the lists of questions for the 13th December, 1957 and the 10th December, 1957 respectively. Original notices of Unstarred Questions Nos. 1044, 1050, 1051—1064, 1084, 1101, 1102, 1119, 1123 and 1129 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.R.O. 3629, dated the 16th November, 1957, under sub-section (2) of Section 3 of the Khadi and Village Industries Commission Act, 1956, making certain amendment in the Ministry of Commerce and Industry Notification No. S.R.O. 1310, dated the 23rd April, 1957.
- (2) A copy of Notification No. F. 12(50)/57-MT&CE/HOME, dated the 2nd September, 1957, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendments to the Motor Vehicles Rules, 1940.
- (3) A copy of the statement correcting the reply given on the 27th August, 1957 to a supplementary on Starred Question No. 1219 regarding Egyptian Air Force Personnel.

[P.T.O.]

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 28th November, 1957, Rajya Sabha had passed the Indian Telegraph (Amendment) Bill, 1957.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Indian Telegraph (Amendment) Bill, 1957, as passed by Rajya Sabha.

6. Calling attention to matter of urgent Public Importance

Shrimati Ila Palchoudhuri called the attention of the Minister of Home Affairs to the reported burning of printed copies of Tamil version of the Indian Constitution at a number of places in Madras State.

The Minister of Home Affairs made a statement in regard thereto.

7. Statement by the Minister of Mines and Oil

The Minister of Mines and Oil made a statement correcting the reply given on the 13th November, 1957 to a Supplementary on Starred Question No. 87 regarding price structure of petroleum products.

8. Statement by Member

Shri C. R. Narasimhan made a statement regarding reply given by the Minister of State in the Ministry of Home Affairs on the 18th November, 1957 to a Supplementary on Starred Question No. 208 regarding Shri Patas-kar's Report on Madras-Andhra Pradesh border dispute.

9. Government Bill Introduced

The Payment of Wages (Amendment) Bill, 1957.

10. Government Bills Passed

(i) *The Capital Issues (Control) Amendment Bill, 1957*

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri Naushir Bharucha
- (3) Shri G. D. Somani
- (4) Shri Narendrabhai Nathwani
- (5) Shri Bimal Comar Ghose

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The following members took part in the debate:—

- (1) Shri Naushir Bharucha
- (2) Shri T. T. Krishnamachari

The motion was adopted and the Bill was passed.

(ii) *The Central Excises and Salt (Amendment) Bill, 1957*

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

11. Motion Re: Interim Report of Life Insurance Corporation

Shri S. C. Gupta moved the following motion:—

“That the interim Report on the activities of the Life Insurance Corporation be taken into consideration.”

One substitute motion was moved by Shri Tridib Kumar Chaudhuri.

The following members took part in the debate:—

- (1) Shri Tridib Kumar Chaudhuri
- (2) Shri H. C. Dasappa
- (3) Shri Naushir Bharucha
- (4) Shri Rameshwar Tantia
- (5) Shri Prabhat Kar
- (6) Shri Radha Raman
- (7) Shri Bimal Comar Ghose
- (8) Shri T. T. Krishnamachari

The substitute motion moved by Shri Tridib Kumar Chaudhuri was negatived.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th December, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 5, 1957

No. 83

1. Starred Questions

Thirty-three Starred Questions (Nos. 814-845 and 547) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 818, 820-822, 825, 828 and 547 were received in Hindi.

Twenty-three Starred Questions (Nos. 814-821, 823, 824, 826, 829, 831, 835-840, 842-844 and 547) were orally answered and supplementary questions were asked on twenty-two of them. Replies to the remaining questions (including Starred Questions Nos. 822, 825, 827, 828, 830, 832-834, 841 and 845 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-nine Unstarred Questions (Nos. 1132-1210) were put down on the order paper. Original notices of Unstarred Questions Nos. 1135-1169, 1172, 1182, 1183 and 1188 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Edward Textile Mill (Madras) addressed to the Minister of Commerce and Industry was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.R.O. 3719, dated the 16th November, 1957, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, making certain amendments to the Textiles (Production by Powerlooms) Control Order, 1956.
- (2) A copy of the Annual Report (Parts I and II) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1956-57, under Article 338(2) of the Constitution.
- (3) A copy of Notification No. P&D-19(1)/56, dated the 26th November, 1957, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[P.T.O.]

5. Government Bill—Motion for Introduction Adopted

The Preventive Detention (Continuance) Bill, 1957.

The motion for leave to introduce the Bill was moved by Shri Govind Ballabh Pant.

On the motion the House divided, Ayes 151; Noes 50. The motion was accordingly adopted and the Bill was introduced.

6. Government Bill Introduced

The Parliament (Prevention of Disqualification) Bill, 1957.

7. Government Bills Passed

(i) *The Indian Telegraph (Amendment) Bill, 1957 as passed by Rajya Sabha.*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Lal Bahadur Shastri.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri Ajit Singh Sarhadi
- (3) Shri Naushir Bharucha
- (4) Pandit Thakur Das Bhargava
- (5) Sardar Amar Singh Saigal
- (6) Shrimati Ila Palchoudhuri
- (7) Shri Satis Chandra Samanta
- (8) Shri Aurobindo Ghosal
- (9) Shri P. T. Thanu Pillai
- (10) Shri Bhakt Darshan
- (11) Shri Ranbir Singh Chaudhuri

Shri Lal Bahadur Shastri replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lal Bahadur Shastri.

The motion was adopted and the Bill was passed.

(ii) *The Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1957.*

The motion for consideration of the Bill was moved by Sardar Swaran Singh.

The following members took part in the debate:—

- (1) Shri Jaipal Singh
- (2) Shri Naushir Bharucha.
- (3) Shri Jaganatha Rao

- (4) Shri T. B. Vittal Rao
- (5) Shri C. R. Pattabhi Raman
- (6) Sardar Amar Singh Saigal
- (7) Pandit Thakur Das Bhargava

Sardar Swaran Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Sardar Swaran Singh.

The motion was adopted and the Bill was passed.

8. Government Bill under consideration

The Indian Railways (Amendment) Bill, 1957

The motion for consideration of the Bill was moved by Shri Shahnawaz Khan.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th January, 1958, was moved by Shri Venketrao Shrinivasrao Naldurgker.

The following members took part in the debate:—

- (1) Shri Naushir Bharucha
- (2) Shri Satis Chandra Samanta
- (3) Shri Sinhasan Singh (*Speech Unfinished*)

The discussion was not concluded.

9. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Fourteenth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th December, 1957.)

M. N. KAUL,
Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 6, 1957

No. 84

1. Starred Questions

Fifty five Starred Questions (Nos. 846—899 and 442) were put down on the order paper out of which thirty were called. Original notices of Starred Questions Nos. 853, 858, 860, 883 and 888 were received in Hindi.

Twenty three Starred Questions (Nos. 846—853, 855—861, 864, 866—868, 870, 871, 874 and 875) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including Starred Questions Nos. 854, 862, 863, 865 869, 872 and 873 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty one Unstarred Questions (Nos. 1211—1227 and 1229—1292) were put down on the order paper. Unstarred Question No. 1228 was transferred to the list of questions for the 10th December, 1957. Original notices of Unstarred Questions Nos. 1216, 1217, 1223, 1224, 1230, 1243, 1245, 1253, 1257, 1266, 1270, 1289 and 1290 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

One Short Notice Question, regarding Supply of Rice to Bombay City addressed to the Minister of Food and Agriculture was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following papers:—

- (i) Statistical Information regarding the working of the Preventive Detention Act, 1950, during the period 31st March, 1956 to 31st October, 1956.
- (ii) Statistical Information regarding the working of the Preventive Detention Act, 1950, during the period 31st October, 1956 to 30th September, 1957.

[P.T.O.]

- (2) A copy of the Himachal Pradesh Seed Potato (Control) Order, 1957, published in Notification No. S.R.O. 3504, dated the 30th October, 1957, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (3) A copy of each of the following Notifications, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939:—
 - (i) S.R.O. No. 537, dated the 3rd March, 1956, making certain amendments to the Motor Vehicles International Circulation Rules, 1933.
 - (ii) S.R.O. No. 538, dated the 3rd March, 1956, making certain amendments to the Motor Vehicles (Third Party Insurance) Rules, 1946.
 - (iii) S.R.O. No. 2510, dated the 30th October, 1956, making certain amendment to the Motor Vehicles (Third Party Insurance) Rules, 1946.

5. Statement Re: Supplementary Demands for Grants for 1957-58

Shri T. T. Krishnamachari presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1957-58.

6. Statement Re: Government Business

The Deputy Minister of Defence made a statement regarding the order of Government Legislative and other Business for the week commencing the 9th December, 1957.

7. Statement by the Minister of Steel, Mines and Fuel

The Minister of Steel, Mines and Fuel made a statement regarding the formation of a Rupee Company to exploit oil reserves in Assam.

8. Motion for Election to Committee

Shri D. P. Karmarkar moved the following motion:—

“That in pursuance of clause 3 (vii) of the Rules and Regulations of the Tuberculosis Association of India, the Members of Lok Sabha do proceed to elect in such manner, as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India.”

The motion was adopted.

9. Government Bills Introduced

- (1) The Criminal Law Amendment Bill, 1957.
- (2) The Union Duties of Excise (Distribution) Bill, 1957.
- (3) The Estate Duty and Tax on Railway Passenger Fares (Distribution) Bill, 1957.
- (4) The Countess of Dufferin's Fund Bill, 1957.

10. Motion Re: Fourteenth Report of Business Advisory Committee

Shri Shivram Rango Rane moved the following motion:—

“That this House agrees with the Fourteenth Report of the Business Advisory Committee presented to the House on the 5th December, 1957.”

The motion was adopted.

11. Government Bill Passed

The Indian Railways (Amendment) Bill, 1957.

Further discussion on the motion for consideration of the Bill and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved on the 5th December, 1957, continued.

The following members took part in the debate:—

- (1) Shri Sinhasan Singh
- (2) Shri Aurobindo Ghosal
- (3) Shri Venketrao Shrinivasrao Naldurgker
- (4) Shrimati Parvathi M. Krishnan
- (5) Shri Jaganatha Rao

Shri Shahnawaz Khan replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th January, 1958, moved by Shri Venketrao Shrinivasrao Naldurgker on the 5th December, 1957, was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 13, 16 and 18 were adopted.

Clauses 14, 15 and 17 were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Shahnawaz Khan.

The following members took part in the debate:—

- (1) Shri Satis Chandra Samanta
- (2) Shri Naushir Bharucha
- (3) Shri Shahnawaz Khan

The motion was adopted and the Bill, as amended, was passed.

12. Government Bill under consideration

The Payment of Wages (Amendment) Bill, 1957.

The motion for consideration of the Bill was moved by Shri Abid Ali and his speech was not concluded.

13. Private Member's Bill Introduced

The Equal Remuneration Bill, 1957, by Shrimati Renu Chakravartty.

14. Private Members' Bills Negatived

(i) *The Beedi and Cigar Labour Bill, 1957, by Shri A. K. Gopalan.*

Further discussion on the motion for consideration of the Bill moved by Shri A. K. Gopalan on the 22nd November, 1957, continued.

The following members took part in the debate:—

- (1) Shri Tridib Kumar Chaudhuri
- (2) Shri T. C. N. Menon

[P.T.O.]

(3) Shri Balkrishna Wasnik

(4) Shri Abid Ali

Shri A. K. Gopalan replied to the debate.

On the motion the House divided, Ayes 31; Noes 95. The motion was accordingly negatived.

(ii) *The Child Marriage Restraint (Amendment) Bill, 1957, (Amendment of section 12) by Shri Diwan Chand Sharma.*

The motion for consideration of the Bill was moved by Shri Diwan Chand Sharma.

The following members took part in the debate:—

- (1) Shri Bibhuti Mishra
- (2) Shrimati Renu Chakravartty
- (3) Shri Braj Raj Singh
- (4) Shri V. P. Nayar
- (5) Shri Tribhuan Narayan Singh
- (6) Pandit Thakur Das Bhargava
- (7) Shri Asoke K. Sen

Shri Diwan Chand Sharma replied to the debate.

On the motion the House divided, Ayes 35; Noes 70.

The motion was accordingly negatived.

15. Private Member's Bill under consideration

The National and Festival Paid Holidays Bill, 1957, by Shri P. K. Kodiyan.

The motion for consideration of the Bill was moved by Shri P. K. Kodiyan.

The following members took part in the debate:—

- (1) Shri T. C. N. Menon
- (2) Sardar Amar Singh Saigal (*Speech unfinished*)

The discussion was not concluded.

16. Half-an-hour discussion on matter arising out of answer to a question.

Shri S. C. Gupta raised a half-an-hour discussion on points arising out of replies given on the 13th November, 1957 to Starred Question No. 80 regarding advances against food-grains.

Shri T. T. Krishnamachari replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th December, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday December 9, 1957

No. 85

1. Starred Questions

Twenty-nine Starred Questions (Nos. 900—907, 909—928 and 487) were put down on the order paper out of which twenty-one were called. Starred Question No. 908 was postponed to the list of questions for the 17th December, 1957. Original notices of Starred Questions Nos. 904, 911, 912 and 914 were received in Hindi.

Sixteen Starred Questions (Nos. 900—904, 906, 907, 909, 912—914, 916 and 918—921) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 905, 910, 911, 915 and 917 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-two Unstarred Questions (Nos. 1293—1371 and 1373—1375) were put down on the order paper. Unstarred Question No. 1372 was transferred to the list of questions for the 18th December, 1957. Original notices of Unstarred Questions Nos. 1298—1313, 1325, 1335, 1338—1340, 1355, 1360, 1361 and 1365 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

A copy of each of the following papers was laid on the Table under Article 323(1) of the Constitution:—

- (i) Report of the Union Public Service Commission for the period 1st April, 1956 to 31st March, 1957.
- (ii) Memorandum explaining the reasons for non-acceptance of the Commission's advice during 1956-57.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha, that at its sitting held on the 4th December, 1957, Rajya Sabha had agreed without any amendment to the Navy Bill, 1957, passed by Lok Sabha on the 21st November, 1957.

[P.T.O.]

5. Extension of time for presentation of Report of Joint Committee

Shri C. R. Pattabhi Raman moved that the time appointed for the presentation of the Report of the Joint Committee on the Mines and Minerals (Regulation and Development) Bill, 1957, be extended upto the 16th December, 1957.

The motion was adopted.

6. Government Bill under consideration

The Preventive Detention (Continuance) Bill, 1957.

The motion for consideration of the Bill was moved by Shri Govind Ballabh Pant.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 19th December, 1957, was moved by Shri S. C. Gupta.

Twelve amendments were ruled out of order.

The following members took part in the debate:—

- (1) Shri Shripad Amrit Dange
- (2) Pandit Krishna Chandra Sharma
- (3) Shri Naushir Bharucha
- (4) Sardar Amar Singh Saigal
- (5) Shri Hem Barua
- (6) Lala Achint Ram
- (7) Shri S. C. Gupta
- (8) Shri Narendrabhai Nathwani
- (9) Shrimati Renuka Ray
- (10) Shri B. N. Datar
- (11) Shri Braj Raj Singh (*Speech Unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th December, 1957.)

M. N. KAUL,
Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 10, 1957

No. 86

1. Starred Questions

Fifty-four Starred Questions (Nos. 929—949, 951—962, 962-A, 963—979, 979-A, 980 and 981) were put down on the order paper out of which twenty-seven were called. Original notices of Starred Questions Nos. 933, 943, 952, 967, 968, 973 and 975 were received in Hindi.

Twenty-two Starred Questions (Nos. 929—936, 938—940, 942—948, 952—954 and 956) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including Starred Questions Nos. 937, 941, 949, 951, 955 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-four Unstarred Questions (Nos. 1376—1388, 1390—1460) were put down on the order paper. Original notices of Unstarred Questions Nos. 1379—1388, 1390—1419, 1434 and 1456 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following Notifications under sub-section (2) of Section 18-A of the Industries (Development and Regulation) Act, 1951:—

- (i) S.R.O. No. 1623-IDRA/18A/6/56, dated the 16th July, 1956.
- (ii) S.R.O. No. 2039-IDRA/18A/7/56, dated the 8th September, 1956.
- (iii) S.R.O. No. 2123-IDRA/18A/1/57, dated the 29th June, 1957.
- (iv) S.R.O. No. 2124-IDRA/18A/2/57, dated the 29th June, 1957.
- (v) S.R.O. No. 2862-A-IDRA/18A/3/57, dated the 10th September, 1957.
- (vi) S.R.O. No. 2862-B-IDRA/18A/4/57, dated the 10th September, 1957.
- (vii) S.R.O. No. 3019-IDRA/18A/5/57, dated the 18th September, 1957.
- (viii) S.R.O. No. 3020-IDRA/18A/6/57, dated the 18th September, 1957.
- (ix) S.R.O. No. 3382-IDRA/15/1/57, dated the 17th October, 1957.

(2) A copy of Notification No. S.R.O. 3565, dated the 9th November, 1957, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, making certain further amendment to the Employees' Provident Funds Scheme, 1952.

4. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Fifteenth Report of the Business Advisory Committee.

[P.T.O.]

5. Government Bill Passed

The Preventive Detention (Continuance) Bill, 1957

Further discussion on the ~~motion for consideration~~ of the Bill and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved on the 9th December, 1957, continued.

The following members took ~~part in the debate~~—

- (1) Shri Braj Raj Singh
- (2) Shri J. B. Kripalani
- (3) Shri Purushottamdas R. Patel
- (4) Shri Asoka K. Sen
- (5) Shri Surendra Mahant
- (6) Shri Atal Bihari Vajpayee

Shri Govind Ballabh Pant replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 19th December, 1957, moved by Shri S. C. Gupta on the 9th December, 1957, was negatived.

On the motion for consideration of the Bill, the House divided, Ayes 169; Noes 59. The motion was accordingly adopted and ~~clause by clause~~ consideration was taken up.

On clause 2, the House divided, Ayes 156; Noes 48. Clause 2 was accordingly adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Govind Ballabh Pant.

The following members took ~~part in the debate~~—

- (1) Shrimati Parvathi M. Krishnan
- (2) Shri P. T. Thanu Pillai

On the motion the House divided, Ayes 164; Noes 51. The motion was accordingly adopted and the Bill was passed.

6. Government Bill under consideration

The Payment of Wages (Amendment) Bill, 1957

Shri Abid Ali concluded his speech on the motion for consideration of the Bill moved by him on the 6th December, 1957.

Shri T. C. N. Menon commenced his speech on the motion which was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th December, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, December 11, 1957

No. 87

1. Starred Questions

Sixty-eight Starred Questions (Nos. 983—987, 989—1025 and 1027—1052) were put down on the order paper out of which 36 were called. Original notices of Starred Questions Nos. 987, 1000, 1004, 1011, 1016, 1023, 1027, 1031, 1039 and 1045 were received in Hindi.

Twenty-four Starred Questions (Nos. 983, 984, 986, 987, 990—992, 994—996, 998—1000, 1002, 1004, 1008—1010 and 1014—1019) were orally answered and supplementary questions were asked on twenty-two of them. Replies to the remaining questions (including Starred Questions Nos. 985, 989, 993, 997, 1001, 1003, 1005—1007 and 1011—1013 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-four Unstarred Questions (Nos. 1461—1544) were put down on the order paper. Original notices of Unstarred Questions Nos. 1476, 1489, 1491, 1504, 1506, 1507, 1510 and 1530 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Appropriation Accounts of the Government of Himachal Pradesh, 1956-57 (1st April, 1956 to 31st October, 1956) and the Audit Report, 1957, under Article 151(1) of the Constitution.
- (2) A copy of the statement showing purchases made by the Life Insurance Corporation of India, of shares of the Mundhra Group of concerns.
- (3) A copy of the Report of Enquiry into the delay in setting up a Paper Plant at the Forest Research Institute, Dehra Dun together with a copy of the statement showing the action taken by Government thereon.
- (4) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
 - (i) S.R.O. No. 2464, dated the 27th July, 1957 making certain amendments to the Inter-Zonal Wheat Movement Control Order, 1957.

- (ii) S.R.O. No. 2466, dated the 29th July, 1957.
- (iii) S.R.O. No. 2580, dated the 9th August, 1957, containing the Rajasthan Gram (Prohibition of Export) Order, 1957.
- (iv) S.R.O. No. 2630, dated the 14th August, 1957, making certain amendment to the Inter-Zonal Wheat Movement Control Order, 1957.
- (v) S.R.O. No. 2720, dated the 26th August, 1957, making certain amendment to the Orissa Rice (Prohibition of Export) Order, 1957.
- (vi) S.R.O. No. 2855, dated the 4th September, 1957, making certain amendment to the Rice (Southern Zone) Movement Control Order, 1957.
- (vii) S.R.O. No. 2858, dated the 6th September, 1957.
- (viii) S.R.O. No. 2861, dated the 9th September, 1957, containing the Wheat Roller Flour Mills (Licensing and Control) Order, 1957.
- (ix) S.R.O. No. 2944-A, dated the 14th September, 1957.
- (x) S.R.O. No. 3056, dated the 28th September, 1957, making certain amendment to the Rajasthan Gram (Prohibition of Export) Order, 1957.
- (xi) S.R.O. No. 3087, dated the 26th September, 1957, Cancelling the Rajasthan Gram (Prohibition of Export) Order, 1957.
- (xii) S.R.O. No. 3136, dated the 30th September, 1957, containing the Punjab Rice (Movement Control) Order, 1957.
- (xiii) S.R.O. No. 3277-A, dated the 14th October, 1957, making certain amendment to the Orissa Rice (Prohibition of Export) Order, 1957.
- (xiv) S.R.O. No. 3522, dated the 2nd November, 1957.
- (xv) S.R.O. No. 3579, dated the 5th November, 1957, containing the Amritsar and Gurdaspur Districts (Rice Export Control) Order, 1957.
- (xvi) S.R.O. No. 3589, dated the 6th November, 1957, making certain amendment to the Bombay Wheat (Movement Control) Order, 1956.
- (xvii) S.R.O. No. 3677, dated the 13th November, 1957, containing the Rice (Restrictions on Railbookings) Order, 1957.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 9th December, 1957, Rajya Sabha had agreed without any amendment to the Reserve Bank of India (Second Amendment) Bill, 1957, passed by Lok Sabha on the 26th November, 1957.
- (ii) That at its sitting held on the 5th December, 1957, Rajya Sabha had passed the Indian Reserve Forces (Amendment) Bill, 1957.

5. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Indian Reserve Forces (Amendment) Bill, 1957, as passed by Rajya Sabha.

6. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Eleventh Report of the Committee on Private Members' Bills and Resolutions.

7. Motion re: Fifteenth Report of Business Advisory Committee

Sardar Hukam Singh moved the following motion:—

"That this House agrees with the Fifteenth Report of the Business Advisory Committee presented to the House on the 10th December, 1957."

The motion was adopted.

8. Government Bill passed

The Payment of Wages (Amendment) Bill, 1957

Further discussion on the motion for consideration of the Bill moved on the 8th December, 1957, continued.

The following members took part in the debate:—

- (1) Shri T. C. N. Menon
- (2) Shri Rajendra Singh
- (3) Shri C. Krishnan Nair
- (4) Shri N. Keshava
- (5) Shrimati Parvathi M. Krishnan
- (6) Shri Kashi Nath Pandey
- (7) Shri Naushir Bharucha
- (8) Shri S. M. Banerjee
- (9) Shri Aurobindo Ghosal
- (10) Shri Ghanshyamlal Oza
- (11) Shri Laisram Achaw Singh
- (12) Pandit Thakur Das Bhargava
- (13) Shri Upendranath Barman

Shri Abid Ali replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 6 were adopted.

Clauses 7 and 8 were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Abid Ali.

The following members took part in the debate:—

- (1) Shri T. C. N. Menon
- (2) Shri N. G. Ranga

[P.T.O.]

(3) Shri Kashi Nath Pandey

(4) Shri Abid Ali

The motion was adopted and the Bill, as amended, was passed.

9. Government Bill under consideration

The Delhi Development Bill, 1957, as reported by the Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri B. N. Datar.

The following members took part in the debate:—

(1) Shri Atal Bihari Vajpayee

(2) Shri C. R. Pattabhi Raman

(3) Shri P. K. Kodiyan

(4) Lala Achint Ram

(5) Shri Naval Prabhakar

(6) Shri Radha Raman (*Speech Unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th December, 1957.)

M. N. KAUL,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 12, 1957

No. 88

1. Starred Questions

Twenty eight Starred Questions (Nos. 1053—1080) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 1055, 1059, and 1078 were received in Hindi.

Twenty three starred questions (Nos. 1053, 1055—1061, 1063, 1066, 1067 and 1069—1080) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1054, 1062, 1064, 1065 and 1068 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty Unstarred Questions (Nos. 1545—1602, 1604 and 1605) were put down on the order paper. Unstarred Question No. 1603 was transferred to the list of questions for the 18th December, 1957. Original notices of Unstarred Questions Nos. 1546—1553, 1568, 1584, 1585, 1587 and 1597 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.R.O. 1743, dated the 13th August, 1955, under Section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, making certain amendment to the Mineral Conservation and Development Rules, 1955.
- (2) A copy of Notification No. S.R.O. 3613, dated the 16th November, 1957, under sub-section (2) of Section 13 of the Central Sales Tax Act, 1956, making certain amendments to the Central Sales Tax (Registration and Turnover) Rules 1957.
- (3) A copy of the "Parliamentary Committees—A Summary of Work", pertaining to the second session of Second Lok Sabha.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 9th December, 1957, Rajya Sabha had agreed without any amendment to the Opium Laws (Amendment) Bill, 1957, passed by Lok Sabha on the 29th November, 1957.

[P.T.O.]

- (ii) That at its sitting held on the 10th December, 1957, Rajya Sabha had agreed without any amendment to the Capital Issues (Control) Amendment Bill, 1957, passed by Lok Sabha on the 4th December, 1957.
- (iii) That at its sitting held on the 11th December, 1957, Rajya Sabha had agreed without any amendment to the Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1957, passed by Lok Sabha on the 5th December, 1957.
- (iv) That Rajya Sabha had no recommendations to make in regard to the Central Excises and Salt (Amendment) Bill, 1957, passed by Lok Sabha on the 4th December, 1957.

5. Calling attention to matter of urgent public importance

Shri Jagdish Awasthi called the attention of the Minister of Labour and Employment to the situation resulting from stay-in strike of workers of Muir Mills, Kanpur.

The Deputy Minister of Labour made a statement in regard thereto.

6. Motion for election to Committee

Dr. K. L. Shrimali moved the following motion:—

“That in pursuance of sub-clause (xviii) of clause (1) of Statute 8 of the Statutes of the Aligarh Muslim University read with Section 38 of the Aligarh Muslim University Act, 1920, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Court of the said University vice late Shri Saif F. B. Tyabji.”

The motion was adopted.

7. Government Bill Introduced

The Citizenship (Amendment) Bill, 1957.

8. Government Bill Passed

The Delhi Development Bill, 1957, as reported by the Joint Committee

Further discussion on the motion for consideration of the Bill as reported by the Joint Committee moved on the 11th December, 1957, continued.

The following members took part in the debate:—

- (1) Shri Radha Raman
- (2) Shrimati Subhadra Joshi

Shri Govind Ballabh Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 3 to 11, 13, 14, 17, 20, 22 to 28, 32, 35 to 48 and 50 to 60 were adopted.

Clauses 2, 12, 15, 16, 18, 19, 21, 29 to 31, 33, 34 and 49 were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. N. Datar.

The following members took part in the debate:—

- (1) Shri C. Krishnan Nair
- (2) Shri Naushir Bharucha

The motion was adopted and the Bill, as amended, was passed.

9. Government Bills under consideration

- (1) *The Union Duties of Excise (Distribution) Bill, 1957.*
- (2) *The Estate Duty and Tax on Railway Passenger Fares (Distribution) Bill, 1957.*

The motions for consideration of the Bills were moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shri Surendra Mahanty
- (2) Shri P. T. Punnoose
- (3) Shri T. N. Viswanatha Reddy
- (4) Shri Bimal Comar Ghose
- (5) Seth Achal Singh (*Speech Unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th December, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, December 13, 1957

No. 89

1. Starred Questions

Fortyfour Starred Questions (Nos. 1081—1101 and 1103—1125) were put down on the order paper out of which thirtyone were called. Starred Question No. 1102 was transferred to the list of questions for the 20th December, 1957. Original notices of Starred Questions Nos. 1084, 1092, 1111 and 1121 were received in Hindi.

Twentyone Starred Questions (Nos. 1081—1086, 1088—1090, 1098, 1099 and 1103—1112) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including Starred Questions Nos. 1087, 1091—1097, 1100 and 1101 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixtyseven Unstarred Questions (Nos. 1606—1672) were put down on the order paper. Original notices of Unstarred Questions Nos. 1606, 1607, 1609—1634, 1649, 1653, 1667 and 1668 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Statement by the Minister of Information and Broadcasting

The Minister of Information and Broadcasting made a statement correcting the reply given on the 17th May, 1957 to Unstarred Question No. 56 regarding the number of community radio sets supplied to the Punjab State during the years 1955-56 and 1956-57.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications, under sub-section (2) of Section 23 of the Prevention of Food Adulteration Act, 1954, making certain amendments to the Prevention of Food Adulteration Rules, 1955:—
 - (i) S.R.O. No. 465, dated the 25th February, 1956.
 - (ii) S.R.O. No. 1202, dated the 26th May, 1956.
 - (iii) S.R.O. No. 2213, dated the 28th September, 1956.
- (2) A copy of Notification No. S.R.O. 3867, dated the 7th December, 1957, under sub-Section (3) of Section 642 of the Companies Act, 1956, making certain amendments to the Companies (Central Government's) General Rules and Forms, 1956.

5. Government Bill Introduced

The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1957.

[P.T.O.]

6. Government Bills Passed

(1) *The Union Duties of Excise (Distribution) Bill, 1957.*

(2) *The Estate Duty and Tax on Railway Passenger Fares (Distribution) Bill, 1957.*

Further discussion on the motions for consideration of the Bills moved on the 12th December, 1957, continued.

The following members took part in the debate:—

- (1) Seth Achal Singh
- (2) Shri Upendranath Barman
- (3) Shrimati Ila Palchoudhuri
- (4) Shri Aurobindo Ghosal
- (5) Shri N. R. M. Swamy
- (6) Shri Arun Chandra Guha
- (7) Shri J. M. Mohamed Imam
- (8) Shri Naushir Bharucha
- (9) Shri H. C. Dasappa
- (10) Shri C. R. Pattabhi Raman
- (11) Shri Biren Roy
- (12) Shri Shree Narayan Das
- (13) Shri P. K. Vasudevan Nair

Shri T. T. Krishnamachari replied to the debate.

The motions for consideration of the Bills were adopted and clause-by-clause consideration was taken up.

(1) *The Union Duties of Excise (Distribution) Bill, 1957.*

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill was passed.

(2) *The Estate Duty and Tax on Railway Passenger Fares (Distribution) Bill, 1957.*

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shri Bimal Comar Ghose
- (2) Shri T. T. Krishnamachari

The motion was adopted and the Bill was passed.

7. Supplementary Demands for Grants (General) for 1957-58

Discussion on Supplementary Demands for Grants (General) for 1957-58, presented to the House on the 3rd September, 1957 and 6th December, 1957, commenced.

The discussion was not concluded.

8. Motion Re: Eleventh Report of Committee on Private Members' Bills and Resolutions

Shri Pramathanath Banerjee moved the following motion:—

“That this House agrees with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th December, 1957.”

The motion was adopted.

9. Private Members' Resolutions Negatived

(i) Shrimati Renu Chakravartty concluded her speech on the following Resolutions moved by her on the 29th November, 1957:—

“This House is of opinion that notwithstanding the difficulties facing the Second Five Year Plan its physical targets can be fulfilled within the Plan period without any curtailment or pruning.

This House is further of opinion,—

- (i) that in order to ensure such implementation of the Plan, a conference of all major political parties be convened by the Central Government and the Planning Commission to discuss the relevant policies and methods guiding the Plan with a view to bringing about such modifications and changes as are called for; and
- (ii) that pending the convening of such an all-party conference all unilateral declarations by the Government in favour of rephrasing and pruning the Plan be stopped in public interest.”

Five amendments were moved by—

- (1) Shri Bibhuti Mishra
- (2) Shri N. Keshava
- (3) Shri Chintamani Panigrahi
- (4) Shri S. M. Banerjee
- (5) Shri Bimal Comar Ghose

The following members took part in the debate:—

- (1) Shri T. T. Krishnamachari
- (2) Shri Bimal Comar Ghose
- (3) Shri N. G. Ranga

Shrimati Renu Chakravartty replied to the debate.

All the amendments moved were negatived.

The Resolution was negatived.

(ii) Shri Shraddhakar Supakar moved the following Resolution:—

“This House recommends that Government should provide a major port at Paradip on the Orissa Coast in the Second Five Year Plan period.”

One amendment was moved by Shri Chintamani Panigrahi.

The following members took part in the debate:—

- (1) Shri Surendranath Dwivedy
- (2) Shri Chintamani Panigrahi
- (3) Shri Raghunath Singh
- (4) Shri Raj Bahadur
- (5) Shri Surendra Mahanty

The amendment moved by Shri Chintamani Panigrahi was deemed to have been withdrawn by leave of the House.

The Resolution was negatived.

10. Government Bill Introduced

The Additional Duties of Excise (Goods of Special Importance) Bill, 1957.

11. Statement by the Minister of Finance

The Minister of Finance made a statement regarding the reduction of excise duty on cotton fabrics, "medium" as well as the withdrawal of the excess production rebate.

12. Private Member's Resolution under consideration

Shri Rameshwar Tantia moved the following Resolution:—

"This House is of opinion that a Committee consisting of members of Lok Sabha assisted by financial experts be constituted to examine the working of Scheduled Banks in India for the purpose of nationalisation."

Shri Rameshwar Tantia's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 14th December, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, December 14, 1957

No. 90

1. Oath or Affirmation

Shri Asoka Mehta made and subscribed an oath in English and took his seat in the House.

2. Papers laid on the Table

A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each, was laid on the Table:—

(i) Supplementary Statement No. V	Second Session, 1957 of Second Lok Sabha.
(ii) Supplementary Statement No. VI	First Session, 1957 of Second Lok Sabha.
(iii) Supplementary Statement No. XIV	Thirteenth Session, 1956 of First Lok Sabha.

3. Statement re: Government Business

The Minister of Finance made a statement regarding the order of Government Legislative and other Business for the week commencing the 16th December, 1957.

4. Supplementary Demands for Grants (General) for 1957-58

Further discussion on Supplementary Demands for Grants (General) for 1957-58 presented to the House on the 3rd September, 1957 and 6th December, 1957 concluded.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
	I. EXPENDITURE MET FROM REVENUE	
	<i>(Ministry of Education and Scientific Research)</i>	
18	Geological Survey	20,65,000
	<i>(Ministry of External Affairs)</i>	
23 A	Naga Hills—Tuensang Area	1,07,21,000
	<i>(Ministry of Works, Housing and Supply).</i>	
93	Supplies	3,96,000
	II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
	<i>(Ministry of Commerce and Industry)</i>	
104	Capital Outlay of the Ministry of Commerce and Industry	1,000
	<i>(Ministry of Steel, Mines and Fuel)</i>	
126	Capital Outlay of the Ministry of Steel, Mines and Fuel	10,10,000

[P.T.O.]

5. Government Bill passed

The Indian Tariff (Second Amendment) Bill, 1957

The motion for consideration of the Bill was moved by Shri Manubhai Shah.

An amendment for reference of the Bill to a Select Committee was moved by Shri V. P. Nayar.

The following members took part in the debate:—

- (1) Shri V. P. Nayar
- (2) Shri Tribhuan Narayan Singh
- (3) Shri Bimal Comar Ghose
- (4) Shri Nemi Chandra Kasliwal
- (5) Shri Braj Raj Singh
- (6) Shri K. R. Achar

Shri Manubhai Shah replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri V. P. Nayar was withdrawn by leave of the House.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manubhai Shah.

The motion was adopted and the Bill was passed.

6. Government Bill—Motion for reference to Joint Committee under Consideration

The Parliament (Prevention of Disqualification) Bill, 1957.

The motion for reference of the Bill to a Joint Committee was moved by Shri Asoke K. Sen.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 1st February, 1958, was moved by Shri S. Easwara Iyer.

The following members took part in the debate:—

- (1) Shri S. Easwara Iyer
- (2) Shri Naushir Bharucha
- (3) Shri Diwan Chand Sharma
- (4) Shri Raghubir Sahai (*Speech Unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 16th December, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, December 16, 1957

No. 91

1. Starred Questions

Sixty three Starred Questions (Nos. 1126, 1126-A, 1128—1169 and 1171—1189) were put down on the order paper out of which forty-four were called. Original notices of Starred Questions Nos. 1131, 1133, 1150, 1160, 1162, 1164—1165, 1168, 1171, 1179, 1184 and 1186 were received in Hindi.

Twenty one Starred Questions (Nos. 1126, 1128, 1130—1133, 1137, 1142, 1144, 1147, 1149—1150, 1152, 1156—1157, 1160, 1162—1163 and 1157—1169) were orally answered and supplementary questions were asked on twenty of them. Replies to the remaining questions (including Starred Questions Nos. 1126-A, 1129, 1134—1136, 1138—1141, 1143, 1145—1146, 1148, 1151, 1153—1155, 1158—1159, 1161 and 1164—1166 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty one Unstarred Questions (Nos. 1673—1733) were put down on the order paper. Original notices of Unstarred Questions Nos. 1673, 1691, 1705, 1710, 1712 and 1725 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One short Notice Question, regarding a case of robbery in Luncknow Mail addressed to the Minister of Railways was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motion

The Speaker postponed till 18th December, 1957, his decision on the admissibility of an adjournment motion given notice of by Shri Hirendra Nath Mukerjee and others regarding the reported inadequate arrangements in connection with the inauguration of Suburban Electric Railway System at Howrah resulting in the death of two persons and injuries to others.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 13th December, 1957, Rajya Sabha had agreed without any amendment to the Indian Railways (Amendment) Bill, 1957, passed by Lok Sabha on the 6th December, 1957.

6. Presentation of Report of Joint Committee

Shri C. R. Pattabhi Raman presented the Report of the Joint Committee on the Mines and Minerals (Regulation and Development) Bill, 1957.

7. Government Bills Introduced

- (1) The Prevention of Disqualification (Amendment) Bill, 1957.
- (2) The Appropriation (No. 5) Bill, 1957.

8. Government Bill Passed

The Appropriation (No. 5) Bill, 1957.

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill was passed.

9. Government Bill—Motion for reference to Joint Committee Adopted

The Parliament (Prevention of Disqualification) Bill, 1957

Further discussion on the motion for reference of the Bill to a Joint Committee and the amendment thereto for the circulation of the Bill for the purpose of eliciting opinion thereon, moved on the 14th December, 1957, continued.

The following members took part in the debate:—

- (1) Shri Raghubir Sahai
- (2) Shri Nath Pai
- (3) Shri Sinhasan Singh
- (4) Pandit Krishna Chandra Sharma
- (5) Pandit Thakur Das Bhargava
- (6) Shri Indulal Kanaiyalal Yajnik
- (7) Shri K. R. Achar
- (8) Shri Sarjoo Pandey

An amendment for the substitution of names of two members of the Joint Committee was moved by Shri Asoke K. Sen.

Shri Asoke K. Sen replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri S. Easwara Iyer on the 14th December, 1957, was negatived.

The amendment moved by Shri Asoke K. Sen was adopted.

The motion was adopted as amended, in the following form:—

“That the Parliament (Prevention of Disqualification) Bill, 1957, be referred to a Joint Committee of the Houses consisting of 30 members; 20 from this House, namely, Sardar Hukam Singh, Pandit Thakur Das Bhargava, Shri M. R. Krishna, Shri Dhara-nidhar Basumatari, Shri Rajeshwar Patel, Shri Rohan Lal Chaturvedi, Shri M. K. Jinachandran, Shri Ram Sahai Tiwari, Shri P. Subbiah Ambalam, Shri H. Siddananjappa, Shri Panna Lal, Shri Jaganatha Rao, Shri S. R. Damani, Shri Shivram Rango Rane, Shri Khushwaqt Rai, Shri Surendra Mahanty, Shri Braj Raj Singh, Shri Aurobindo Ghosal, Shri S. Easwara Iyer; and Shri Asoke K. Sen and 10 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the second week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee.”

10. Government Bill under consideration

The Additional Duties of Excise (Goods of Special Importance) Bill, 1957

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

On a point of order raised by Shri Surendra Mahanty that the Bill did not comply with the provisions of Article 272 of the Constitution, the Speaker heard the following members:—

- (1) Shri T. T. Krishnamachari
- (2) Shri Naushir Bharucha
- (3) Shri Asoke K. Sen
- (4) Shri C. R. Pattabhi Raman
- (5) Pandit Thakur Das Bhargava

The Speaker reserved his decision on the point of order.

The discussion on the motion for consideration of the Bill was not concluded.

11. Discussion on investment of Life Insurance Corporation Funds

Shri Feroze Gandhi raised a discussion on the investment of the Life Insurance Corporation Funds.

The following members took part in the debate:—

- (1) Shri Shripad Amrit Dange
- (2) Shri Asoka Mehta

[P.T.O.]

- (3) Shri Prabhat Kar
- (4) Shri Joachim Alva
- (5) Shri Jaipal Singh
- (6) Shri Narendrabhai Nathwani

Shri T. T. Krishnamachari replied to the debate.

12. Report of Business Advisory Committee

Pandit Thakur Das Bhargava presented the Sixteenth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th December, 1957).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 17, 1957

No. 92

1. Starred Questions

Thirty-nine Starred Questions (Nos. 1190—1227 and 908) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions Nos. 1194, 1203, 1209, 1220, 1224 and 1227 were received in Hindi.

Thirteen Starred Questions (Nos. 1190—92, 1194—1202 and 1204) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1193 and 1203 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-seven Unstarred Questions (Nos. 1734—82, 1784—95 and 1797—1802) were put down on the order paper. Unstarred Question No. 1783 was transferred to the list of questions for the 19th December, 1957. Unstarred Question No. 1796 was withdrawn by the member. Original notices of Unstarred Questions Nos. 1735—41, 1746, 1768—70, 1773, 1782, 1788, 1795, 1801 and 1802 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications under sub-sections (6) of Section 3 of the **Essential Commodities Act, 1955**:—
 - (i) S.R.O. No. 354, dated the 18th February, 1956, making certain amendment to the Colliery Control Order, 1945.
 - (ii) S.R.O. No. 2496, dated the 3rd November, 1956, making certain amendment to the Colliery Control Order, 1945.
 - (iii) S.R.O. No. 2692, dated the 17th November, 1956, making certain amendment to the Colliery Control Order, 1945.
 - (iv) S.R.O. No. 2946, dated the 8th December, 1956.
 - (v) S.R.O. No. 3032, dated the 15th December, 1956, making certain further amendment to the Colliery Control Order, 1945.
- (2) A copy of Notification No. S.R.O. 3882, dated the 7th December, 1957, under Section 10 of the **Mines and Minerals (Regulation and Development) Act, 1948**, making certain amendment to the Mining Leases (Modification of Terms) Rules, 1956.

[P.T.O.]

4. Motion Re: Sixteenth Report of Business Advisory Committee

Sardar Hukam Singh moved the following motion:—

- “That this House agrees with the Sixteenth Report of the Business Advisory Committee presented to the House on the 16th December, 1957.”

The motion was adopted.

5. Statement by the Minister of Finance

The Minister of Finance made a statement regarding the Interim Report of the Pay Commission in regard to relief to Central Government employees, and also laid on the Table a copy thereof.

6. Conviction of Member of Parliament

The Speaker informed Lok Sabha that he had received the following wireless message dated the 15th December, 1957 from the District Magistrate, Kanpur:—

“Shri Jagdish Awasthi, Member, Lok Sabha, who was arrested on the 21st September, 1956 under section 188 I.P.C. for contravening the order under section 144 Cr. P. C. promulgated by the City Magistrate of Kanpur in connection with the agitation on the publication of the book ‘Religious Leaders’ has been convicted by Judicial Magistrate, Kanpur under section 188 I.P.C. and sentenced to pay a fine of rupees hundred or in default one month’s rigorous imprisonment. He has been granted three weeks’ time to pay the fine.”

7. Government Bill passed

The Prevention of Disqualification (Amendment) Bill, 1957.

The motion for consideration of the Bill was moved by Shri Asoke K. Sen.

The motion was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Asoke K. Sen.

The motion was adopted and the Bill was passed.

8. Motion Re: International Situation

Shri Jawaharlal Nehru moved the following motion:—

- “That the present international situation and the policy of the Government of India in relation thereto be taken into consideration.”

Ten substitute motions were moved by—

- (1) Shri Jaganatha Rao
- (2) Shri Kalika Singh
- (3) Shri Venketrao Srinivasrao Naldurgker
- (4) Shri Naushir Bharucha
- (5) Shri Radha Raman

- (6) Shri Diwan Chand Sharma
- (7) Shrimati Ila Palchoudhuri
- (8) Shri Nemi Chandra Kasliwal
- (9) Shri Atal Bihari Vajpayee
- (10) Shrimati Renuka Ray

The following members took part in the debate:—

- (1) Shri Shripad Amrit Dange
- (2) Shri Joachim Alva
- (3) Seth Govind Das
- (4) Shri Naushir Bharucha
- (5) Shri S. C. C. Anthony Pillai
- (6) Shri Upendranath Barman
- (7) Shri Dinesh Singh
- (8) Shri Nath Pai
- (9) Shrimati Renuka Ray
- (10) Shri Tridib Kumar Chaudhuri
- (11) Shri Frank Anthony
- (12) Dr. Sushila Nayar ,
- (13) Shri Surendra Mahanty
- (14) Shri Brajeshwar Prasad
- (15) Raja Mahendra Pratap
- (16) Shri Diwan Chand Sharma

Shri Jawaharlal Nehru replied to the debate.

The substitute motion moved by Shri Jaganatha Rao was deemed to have been withdrawn by leave of the House.

The following substitute motion moved by Shri Radha Raman was adopted and all other substitute motions were barred:—

“This House having considered the present International situation and the policy of the Government of India in relation thereto, approves the said policy.”

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th December, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 18, 1957

No. 93

1. Starred Questions

Seventy-six Starred Questions (Nos. 1228—1235, 1237—1260, 1260-A, 1261—1271, 1271-A, 1272—1290, 1290-A, 1291—1296, 1296-A and 1297—1300) were put down on the order paper out of which thirty were called. Starred Questions No. 1236 was transferred to the list of questions for the 20th December, 1957. Original notices of Starred Questions Nos. 1251, 1258, 1270, 1277 and 1300 were received in Hindi.

Twenty one Starred Questions (Nos. 1228, 1229, 1232—1235, 1237, 1238, 1241—1243, 1245, 1247—1250, 1252, 1254—1256 and 1258) were orally answered and supplementary questions were asked on twenty of them. Replies to the remaining questions (including Starred Questions Nos. 1230, 1231, 1239, 1240, 1244, 1246, 1251, 1253 and 1257 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and two Unstarred Questions (Nos. 1803—1850, 1852—1858, 1858-A, 1859—1887, 1887-A, 1888—1890, and 1892—1904) were put down on the order paper. Unstarred Questions Nos. 1851 and 1891 were transferred to the list of questions for the 20th December, 1957. Original notices of Unstarred Questions Nos. 1804—1829, 1831, 1846, 1848, 1850, 1863, 1864, 1867, 1880 and 1901 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of the adjournment motion given notice of by Shri Hirendra Nath Mukerjee and others on the 16th December, 1957 regarding the reported inadequate arrangements in connection with the inauguration of Suburban Electric Railway System at Howrah resulting in the death of two persons and injuries to others.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications, under sub-section (3) of Section 13 of the Central Silk Board Act, 1948, making certain amendments to the Central Silk Board Rules, 1955:—
 - (i) S.R.O. No. 598, dated the 10th March, 1956.
 - (ii) S.R.O. No. 599, dated the 10th March, 1956.
 - (iii) S.R.O. No. 600, dated the 10th March, 1956.
 - (iv) S.R.O. No. 601, dated the 10th March, 1956.
 - (v) S.R.O. No. 3722, dated the 23rd November, 1957.

[P.T.O.]

- (2) A copy of the Report of the Indian Government Delegation to the 4th Session of the I.L.O. Asian Regional Conference held at New Delhi.
- (3) A copy of the Summary of proceedings of the 16th Session of the Standing Labour Committee.
- (4) A copy of Notification No. S.R.O. (2003)Ess.Com/Salt (3), dated the 8th September, 1956, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, making certain further amendment to the Salt (Reserve Stocks) Order, 1955.
- (5) A copy of the Report of the Companies Act Amendment Committee.
- (6) The minutes of the sittings (Ninth to Thirteenth) of the Committee on Private Members' Bills and Resolutions held during the Third Session.

5. Message From Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 17th December, 1957, Rajya Sabha had passed the Damodar Valley Corporation (Amendment) Bill, 1957.

6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Damodar Valley Corporation (Amendment) Bill, 1957, as passed by Rajya Sabha.

7. Report of Committee on Private Members' Bills and Resolutions.

Sardar Hukam Singh presented the Twelfth Report of the Committee on Private Members' Bills and Resolutions.

8. Report of Committee on Petitions

Shri Upendranath Barman presented the Second Report of the Committee on Petitions.

9. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the First Report of the Estimates Committee (Second Lok Sabha) on the Action taken by Government on the recommendations contained in the Thirteenth Report of the Estimates Committee (First Lok Sabha).

10. Report of Public Accounts Committee

Shri Tribhuan Narayan Singh presented the Second Report of the Public Accounts Committee relating to the regularisation of Excesses over Voted Grants/Charged Appropriation disclosed in the Appropriation Accounts (Civil) 1954-55.

11. Government Bill Passed

The Additional Duties of Excise (Goods of Special Importance Bill, 1957.

Further discussion on the motion for consideration of the Bill moved on the 16th December, 1957, continued.

On the point of order raised by Shri Surendra Mahanty on the 16th December, 1957 that the Bill did not comply with the provisions of Article 272 of the Constitution, the Speaker gave his ruling.

The following members took part in the debate on the motion for consideration of the Bill:—

- (1) Shri R. K. Khadilkar
- (2) Shrimati Parvathi M. Krishnan
- (3) Shri G. D. Somani
- (4) Shri Upendranath Barman
- (5) Dr. A. Krishnaswami
- (6) Shri H. C. Dasappa
- (7) Shri Naushir Bharucha
- (8) Shri S. R. Damani
- (9) Shri N.R.M. Swamy
- (10) Shri S. C. Gupta
- (11) Shri Kamalnayan Jamnalal Bajaj

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 to 7 and the First and Second Schedules were adopted.

Clause 1 and the Enacting Formula were also adopted.

The Long Title was adopted as amended.

The motion that the Bill, as amended, be passed was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shri Banarsi Prasad Jhunjhunwala
- (2) Shri Laisram Achaw Singh
- (3) Shri Radha Raman
- (4) Shri C. R. Basappa
- (5) Shri T. T. Krishnamachari

The motion was adopted and the Bill, as amended, was passed.

12. Motion re: Reports of Commissioner for Scheduled Castes and Scheduled Tribes

Shrimati Violet Alva moved the following motion:—

“That the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1955 and 1956-57, be taken into consideration.”

Seventeen substitute motions were moved by—

- (1) Shri T. Sanganna
- (2) Shri B. S. Murthy
- (3) Shri Kanhu Charan Jena

[P.T.O.]

- (4) Shri S. M. Siddiah
- (5) Shri Baishnab Charan Mullick
- (6) Shri L. Elayaperumal
- (7) Shri Ram Chandra Majhi

The following members took part in the debate:—

- (1) Shri Dasaratha Deb
- (2) Shri N. Siva Raj
- (3) Shri B. S. Murthy
- (4) Shri Resham Lal Jangde
- (5) Shri Baishnab Charan Mullick
- (6) Shri Dodda Thimmaiah (*Speech Unfinished*)

The discussion was not concluded.

13. Report re: Riot Affected Areas of Ramanathapuram

Shri B. N. Datar laid on the Table a copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes regarding the welfare aspect of the Scheduled Castes in the riot-affected areas of Ramanathapuram District of Madras State.

14. Half-An-Hour Discussion on Matter Arising out of Answer to Question

Shri S. M. Banerjee raised a half-an-hour discussion on points arising out of answer given on the 21st November, 1957 to Starred Question No. 328 regarding Education Ministers' Conference.

The following members took part in the debate:—

- (1) Shri Jagdish Awasthi
- (2) Shri P. K. Vasudevan Nair
- (3) Shri N. Keshava

Dr. K. L. Shrimali replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th December, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I **[Brief Record of Proceedings]**

Thursday, December 19, 1957

No. 94

1. Starred Questions

Seventy seven Starred Questions (Nos. 1301—1324, 1324-A to 1324, 1345—1358, 1360—1378 and 1378-A) were put down on the order paper out of which thirty one were called. Starred Questions Nos. 1343 and 1359 were transferred to the list of questions for the 18th December, 1957. Original notices of Starred Questions Nos. 1301, 1306, 1312, 1316, 1332, 1334, 1342, 1349, 1350, 1357, 1358, 1362, 1369 and 1374 were received in Hindi.

Twenty three Starred Questions (Nos. 1301—1308, 1311—1313, 1315—1318, 1320—1323, 1324-A, 1328—1330) were orally answered and supplementary questions were asked on twenty one of them. Replies to the remaining questions (including Starred Questions Nos. 1309, 1310, 1314, 1319, 1324 and 1325 to 1327 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and twenty three Unstarred Questions (Nos. 1905—1921, 1923—1929, 1929-A to 1977, 1977-A to 1993 and 1995 to 2027) were put down on the order paper. Original notices of Unstarred Questions Nos. 1908, 1910, 1936, 1940, 1953, 1954, 1988, 1989, 1990, 1995, 1997, 1998 and 2027 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Dacoity on Jhansi Bina Section addressed to the Minister of Railways was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motions

The Speaker withheld his consent to the moving of two adjournment motions given notice of by Sarvashri Hem Barua, Braj Raj Singh and Ram Sewak Yadav regarding the reported decision of Delhi State teachers to go on strike.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the statement correcting the reply given on the 1st August, 1957 to Unstarred Question No. 426 regarding imports and exports through Madras and Bombay Ports.
- (2) A copy of the University Grants Commission Returns and Information Rules, 1957, under sub-section (3) of Section 25 of the University Grants Commission Act, 1956.

[P.T.O.]

(3) A copy of the Annual Report of the Indian Council of Agricultural Research for the year 1954-55, under Rule 64 of the Rules of the Indian Council of Agricultural Research.

(4) A copy of certain further statement containing replies to certain memoranda received from members in connection with Demands for Grants (Railways) for 1957-58.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 17th December, 1957, Rajya Sabha had agreed without any amendment to the Delhi Municipal Corporation Bill, 1957, passed by Lok Sabha on the 28th November, 1957.

7. Motion Re: Reports of Commissioner for Scheduled Castes and Scheduled Tribes

Further discussion on the following motion and the substitute motions thereto, moved on the 18th December, 1957, continued:—

“That the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1955 and 1956-57, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Dodda Thimmaiah
- (2) Shri S. R. Arumugham
- (3) Shri Jaipal Singh
- (4) Shri Kanhaiya Lal Balmiki
- (5) Shri M. R. Krishna
- (6) Shri Naval Prabhakar
- (7) Shri P. K. Kodiyan
- (8) Shri Panna Lal Barupal
- (9) Shri Balj Nath Kureel
- (10) Sardar Ajit Singh Bhatinda
- (11) Shri Ram Sewak Yadav
- (12) Shri Upendranath Barman
- (13) Shri B. N. Datar

The discussion was not concluded.

8. Motion Re: Report of State Trading Corporation of India (Private) Limited

Shri Bimal Comar Ghose moved the following motion:—

“That the First Annual Report of the State Trading Corporation of India (Private) Limited laid on the Table of the House on the 21st November, 1957, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Arun Chandra Guha
- (2) Shri M. R. Masani

(3) Shri Shamrao Vishnu Parulekar

(4) Shri H. C. Dasappa

(5) Shri Surendra Mahanty

Shri Morarji Desai replied to the debate.

9. Messages from Rajya Sabha

Secretary reported the following two messages from Rajya Sabha:—

- (i) That at its sitting held on the 19th December, 1957, Rajya Sabha had returned the Union Duties of Excise (Distribution) Bill, 1957, passed by Lok Sabha on the 13th December, 1957 with the recommendation that the following amendment be made in the Bill:—

“That at page 1, in the Long Title, the following be *added* at the end, namely:—

‘in pursuance of the principles of distribution formulated and the recommendations made by the Finance Commission in its report dated the 30th day of September, 1957.’ ”

- (ii) That at its sitting held on the 19th December, 1957 Rajya Sabha had passed the Estate Duty and Tax on Railway Passenger Fares (Distribution) Bill, 1957, passed by Lok Sabha on the 13th December, 1957, with an amendment and had returned the Bill with the request that the concurrence of Lok Sabha to the amendment be communicated to Rajya Sabha.

10. Bill as Returned by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Union Duties of Excise (Distribution) Bill, 1957, as returned by Rajya Sabha with an amendment as recommended by that House.

11. Bill as amended by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Estate Duty and Tax on Railway Passenger Fares (Distribution) Bill, 1957, which had been returned by Rajya Sabha with an amendment.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th December, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, December 20, 1957

No. 95

1. Starred Questions

Fifty-seven Starred Questions (Nos. 1379—1403, 1403-A, 1404—1414, 1414-A, 1415—1425, 1427—1429, 1429-A and 1430—1433) were put down on the order paper out of which twenty-four were called. Starred Question No. 1426 was withdrawn by the Member. Original notices of Starred Questions Nos. 1386, 1391, 1396, 1397, 1419, 1423, 1425 and 1433 were received in Hindi.

Twenty-one Starred Questions (Nos. 1379—1387, 1390—1395, 1397—1401 and 1414) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1388, 1389 and 1396 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One-Hundred and twelve Unstarred Questions (Nos. 2028—2050 and 2052—2140) were put down on the order paper. Unstarred Question No. 2051 was transferred to the list of questions for the 19th December, 1957. Original notices of Unstarred Questions Nos. 2029, 2030—2033, 2071, 2087, 2088, 2104, 2110, 2112, 2117, 2126, 2130, 2134 and 2137 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions one regarding the Indo-Pak Canal Water Dispute and the other regarding the Students' Strike in the Mining School, Dhanbad addressed to the Ministers of Irrigation and Power and Education and Scientific Research respectively were asked. They were orally answered and supplementary questions were also asked and answered thereon.

4. Obituary reference

The Speaker made a reference to the passing away of Shri Lingaraj Mishra, who was a member of the First Lok Sabha.

Thereafter members stood in silence for a minute as a mark of respect.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the First Statute of the Indian Institute of Technology Kharagpur under sub-section (1) of Section 28 of the Indian Institute of Technology (Kharagpur) Act, 1956.

[P.T.O.]

(2) A copy of each of the following Declarations of Exemption under Section 6 of the Registration of Foreigners Act, 1939:—

- | | |
|--|-------------------|
| (i) No. 1/54/57-F. I., dated the 4th September, 1957. | (2 Declarations). |
| (ii) No. 1/57/57-F. I., dated the 10th September, 1957. | (5 Declarations). |
| (iii) No. 1/59/58-F. I., dated the 27th September, 1957. | (5 Declarations). |
| (iv) No. 1/61/57-F. I., dated the 14th October, 1957, | (1 Declaration). |
| (v) No. 1/63/57-F. I., dated the 1st November, 1957. | (7 Declarations). |
| (vi) No. 1/71/57-F. I., dated the 4th December, 1957. | (1 Declaration). |

(3) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

- | | |
|---------------------------------------|-----------------------|
| (i) First Statement | Third Session, 1957. |
| (ii) Supplementary Statement No. VI | Second Session, 1957. |
| (iii) Supplementary Statement No. VII | First Session, 1957. |

(4) A copy of each of Directions Nos. 71B and 97A issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

(5) The Minutes of the Sitzings (Fourth and Fifth) of the Committee on Government Assurances held during the Third Session.

(6) The Minutes of the sittings (Tenth to Thirteenth) of the Committee on Petitions held during the Third Session.

6. Report of Committee on Absence of Members from the Sitzings of the House

Shri Mulchand Dube presented the Fourth Report of the Committee on Absence of Members from the Sitzings of the House.

7. Calling attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Home Affairs to the threatened strike by Patwaris of Delhi Union Territory.

The Minister of Home Affairs made a statement in regard thereto.

8. Statement by the Parliamentary Secretary to the Minister of Defence

The Parliamentary Secretary to the Minister of Defence made a statement correcting the reply given on the 20th August, 1957 to a supplementary on Starred Question No. 970 regarding Soldiers' Homes in Punjab.

9. Motion re: Reports of the Commissioner for Scheduled Castes and Scheduled Tribes

Further discussion on the following motion and substitute motions thereto moved on the 18th December, 1957, continued:—

“That the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1955 and 1956-57, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Frank Anthony
- (2) Shri M. G. Uikey
- (3) Shri Ram Saran
- (4) Shrimati Sahodra Bai Rai
- (5) Shri G. K. Manay
- (6) Shri T. Sanganna
- (7) Shri Dharanindhar Basumatari
- (8) Shri M. Ayyakannu
- (9) Shri Shankar Deo
- (10) Shri Kankipati Veeranna Padalu
- (11) Shri Banshi Das Dhanagar
- (12) Shrimati Ganga Devi

Shrimati Violet Alva replied to the debate.

All the substitute motions moved on the 18th December, 1957, were negatived.

10. Motion re: Twelfth Report of Committee on Private Members' Bills and Resolutions

Shrimati Ila Palchoudhuri moved the following motion:—

“That this House agrees with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December, 1957.”

The motion was adopted.

11. Private Members' Bills Introduced

- (1) The Delhi Regulation and Supervision of Educational Institutions Bill, 1957, by Shri Radha Raman.
- (2) The Code of Criminal Procedure (Amendment) Bill, 1957, (*Amendment of section 198*) by Shrimati Subhadra Joshi.

12. Private Members' Bill Withdrawn

The All India Institute of Medical Sciences (Amendment) Bill, 1957, by Dr. K. Atchamamba.

13. Private Member's Bill Negatived

The National and Festival Paid Holidays Bill, 1957, by Shri P. K. Kodiyan.

Further discussion on the motion for consideration of the Bill moved by Shri P. K. Kodiyan on the 6th December, 1957, continued.

The following members took part in the debate:—

- (1) Shri T. B. Vittal Rao
- (2) Shri S. M. Banerjee

[P.T.O.]

- (3) Shri S. C. C. Anthony Pillai
- (4) Shri K. R. Achar
- (5) Shri Prabhat Kar
- (6) Shri V. P. Nayar
- (7) Shri Abid Ali

Shri P. K. Kodiyan replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 29; Noes 89. The motion was accordingly negatived.

14. Private Member's Bill under consideration

The Punishment for Molestation of Women Bill, 1957 by Shri Radha Raman

The motion for consideration of the Bill was moved by Shri Radha Raman.

The following members took part in the debate:—

- (1) Shri Sarjoo Pandey
- (2) Shri Resham Lal Jangde
- (3) Shrimati Uma Nehru
- (4) Shri S. Easwara Iyer
- (5) Shri Panna Lal Barupal
- (6) Shrimati Minimata Agamdas Guru (*Speech Unfinished*).

The discussion was not concluded.

15. President's Assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the current session and assented to by the President since the last report made to the House on the 3rd December, 1957:—

- (1) The Indian Nursing Council (Amendment) Bill, 1957.
- (2) The Cantonments (Extension of Rent Control Laws) Bill, 1957.
- (3) The Indian Telegraph (Amendment) Bill, 1957.

16. Half-an-hour discussion on matters arising out of answers to questions

Shri V. P. Nayar raised a half-an-hour discussion on points arising out of the answers given on the 3rd December, 1957 to Starred Questions Nos. 755 and 760 regarding Vegetable oils and Anti-oxident respectively.

The following members took part in the debate:—

- (1) Shri P. K. Kodiyan
- (2) Shri S. Easwara Iyer

Dr. Panjabrao S. Deshmukh replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 21st December, 1957.)

M. N. KAUL,
Secretary.

BULLETIN—PART I
[Brief Record of Proceedings]

Saturday, December 21, 1957

No. 96

1. Short Notice Question

One Short Notice Question, regarding Narsing Girjee Mills Ltd., Sholapur addressed to the Minister of Labour and Employment was asked. It was orally answered and supplementary questions were also asked and answered thereon.

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Ad Hoc Committee on the Compensation to be paid on the Nationalisation of the Kolar Gold Mines.
- (2) A copy of Report of the Air Transport Council on Indian Airlines Corporation's Fares and Freight Rates (May 1957).
- (3) A copy of the Report of the Indian Government Delegation to the 40th session of the International Labour Conference (June 1957).
- (4) A copy of Notification No. S.R.O. 3972, dated the 14th December, 1957, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, making certain further amendment to the Employees' Provident Funds Scheme, 1952.
- (5) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
 - (i) S.R.O. No. 3585, dated the 6th November, 1957.
 - (ii) S.R.O. No. 3586, dated the 6th November, 1957, containing the Customs Duties Drawback (Dye Stuffs) Rules, 1957.
- (6) A copy of each of the following Notifications under sub-section (3) of Section 28 of the Public Debt Act, 1944:—
 - (i) S.R.O. No. 2286, dated the 13th October, 1956, making certain further amendment to the Public Debt (Compensation Bonds) Rules, 1954.
 - (ii) S.R.O. No. 2287, dated the 13th October, 1956, making certain further amendment to the Public Debt (Annuity Certificates) Rules, 1954.
 - (iii) S.R.O. No. 1156, dated the 13th April, 1957, making certain further amendment to the Public Debt (Compensation Bonds) Rules, 1954.
- (7) The Minutes of the Sittings (Third and Fourth) of the Committee on Absence of Members from the sittings of House, held during the Third Session.

[P.T.O.]

3. Report of Committee on Subordinate Legislation

Sardar Hukam Singh presented the Second Report of the Committee on Subordinate Legislation.

4. Calling attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Commerce and Industry to the reported closure of Kanpur Cotton Mills Limited and the Atherton West Mills, Kanpur.

The Minister of Commerce made a statement in regard thereto.

5. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|------------------------------|--|
| (1) Shri Biren Roy. | 22nd July to 20th August, 1957
(Second Session). |
| (2) Shri K. T. K. Tangamani. | 28th November to 21st December,
1957 (Third Session). |
| (3) Shri C. R. Narasimhan. | 6th December to 21st December,
1957 (Third Session). |
| (4) Shri S. C. Chowdhury. | 23rd August to 13th September,
1957 (Second Session) and 11th
to 20th November, 1957 (Third
Session). |
| (5) Shri Mahadeo Prasad. | 11th November to 9th December,
1957 (Third Session). |
| (6) Shri B. Pocker. | 13th November to 21st December,
1957 (Third Session). |

6. Government Bill returned with amendment recommended by Rajya Sabha—Amendment accepted

The Union Duties of Excise (Distribution) Bill, 1957

The motion that the following amendment recommended by Rajya Sabha in the Bill be taken into consideration was moved by Shri B. R. Bhagat:—

“That at page 1, in the long title, the following be added at the end, namely:—

‘in pursuance of the principles of distribution formulated and the recommendations made by the Finance Commission in its report dated the 30th day of September, 1957.’”

The motion for consideration was adopted.

The motion that the amendment recommended by Rajya Sabha in the Bill be accepted was moved by Shri B. R. Bhagat.

The motion was adopted and the amendment recommended by Rajya Sabha in the Bill was accepted.

7. Government Bill returned by Rajya Sabha with amendment—amendment agreed to

The Estate Duty and Tax on Railway Passenger Fares (Distribution) Bill, 1957

The motion for consideration of the amendment made by Rajya Sabha in the Bill was moved by Shri B. R. Bhagat and adopted.

The motion that the amendment made by Rajya Sabha in the Bill be agreed to was moved by Shri B. R. Bhagat.

The motion was adopted and the amendment made by Rajya Sabha in the Bill was agreed to.

8. Government Bills passed

(i) *The Countess of Dufferin's Fund Bill, 1957*

The motion for consideration of the Bill was moved by Shri D. P. Karmarkar.

Two amendments for reference of the Bill to a Joint Committee were moved by Dr. Sushila Nayar and Shrimati Renuka Ray.

The following members took part in the debate:—

- (1) Dr. Sushila Nayar
- (2) Shrimati Renuka Ray
- (3) Shrimati Renu Chakravartty
- (4) Shrimati Ila Palchoudhuri

Shri D. P. Karmarkar replied to the debate.

The amendments for reference of the Bill to a Joint Committee moved by Dr. Sushila Nayar and Shrimati Renuka Ray were withdrawn by leave of the House.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 4 were adopted.

On an amendment to Clause 3 moved by Shrimati Renu Chakravartty, the House divided, Ayes 42; Noes 147. The amendment was accordingly negatived.

Clause 3 was also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri D. P. Karmarkar. The following members took part in the debate:—

- (1) Shrimati Renu Chakravartty
- (2) Shri Bhakt Darshan
- (3) Shri D. P. Karmarkar

The motion was adopted and the Bill was passed.

(ii) *The Citizenship (Amendment) Bill, 1957.*

The motion for consideration of the Bill was moved by Shrimati Violet Alva.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 17th February, 1958 was moved by Shri S. C. Gupta.

The following members took part in the debate:—

- (1) Shri S. C. Gupta
- (2) Shri Nath Rai
- (3) Shri Diwan Chand Sharma

Shrimati Violet Alva replied to the debate.

The amendment for circulation of the Bill moved by Shri S. C. Gupta was negatived.

[P.T.O.]

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Violet Alva.

The motion was adopted and the Bill was passed.

(iii) *The Mines and Minerals (Regulation and Development) Bill, 1957, as reported by Joint Committee.*

The motion for consideration of the Bill as reported by the Joint Committee was moved by Shri Keshava Deva Malaviya.

The following members took part in the debate:—

- (1) Shri Chintamani Panigrahi
- (2) Shri Surendra Mahanty
- (3) Shri Naushir Bharucha
- (4) Shri Jaswantraj Mehta
- (5) Shri Rajendra Singh

Shri Keshava Deva Malaviya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 8, 10, 11 and 14 to 33 were adopted.

Clauses 9, 12 and 13 were adopted as amended.

The First and Second Schedules were adopted

The Third Schedule was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Keshava Deva Malaviya.

The motion was adopted and the Bill, as amended, was passed.

(iv) *The Damodar Valley Corporation (Amendment) Bill, 1957, as passed by Rajya Sabha.*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri S. K. Patil.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri Bibhuti Bhushan Das Gupta
- (3) Shri S. C. Gupta

Shri S. K. Patil replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. K. Patil.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned *sine die* at 5-43 P.M.)

M. N. KAUL,
Secretary.